CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 68/MP/2020

Coram:
Shri P.K Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Date of Order: 31st January 2021

In the matter of:

Petition under sub-section (4) of section 28 of Electricity Act 2003 read with Regulation 6 & Regulation 29 of Central Electricity Regulatory Commission (Fees & charges of Regional Load Dispatch Centre and other related matters) Regulations, 2015 for approval of Performance Linked Incentive for NLDC for the financial year 2018-19 with reference to NLDC Charges for the control period 1.4.2014 to 31.3.2019.

And
In the matter of:

National Load Despatch Centre (NLDC)
Power System Operation Corporation Ltd. (POSOCO),
(A Govt. of India undertaking),
Registered office: B-9, Qutub Institutional Area, 1st Floor,
Katwaria Sarai, New Delhi -110016
……Applicant

Vs

Users of NRLDC:
Users under the category of Distribution Licensees and Buyers

1. Chairman, UPPCL,
Uttar Pradesh Power Corporation Limited,
Shakti Bhawan, 14-Ashok Marg,
Lucknow-226001

2. Principal Secretary, Government of J&K,
Civil secretariat,
Srinagar, J&K.

3. CMD, Rajasthan Rajya Vidyut Prasaran Nigam Limited,
Vidyut Bhawan, Vidyut Marg,
Jaipur-302005

4. Chairman, RUVNL, Vidyut Bhawan,
Janpath, Jyoti Nagar, Jaipur- 302005,
Rajasthan

5. CMD, Punjab State Transmission Corporation Limited,
PSEB Head Office
The Mall, Patiala-147 001

6. Managing Director, Haryana Vidyut Prasaran Nigam Limited,
Shakti Bhawan, Sector-6,
Panchkula-134109

7. Chief Engineer, Haryana Power Purchase Center,
Room No-308, Shakti Bhawan, Sector-6
Panchkula-134109, Haryana

8. CMD, Delhi Transco Limited, Shakti Sadan,
Kotla Road, New Delhi-110 002

9. Chairman, Himachal Pradesh State Electricity Board Ltd.,
Kumar House, Vidyut Bhawan,
Shimla-171004

10. SE SLDC, Himachal Pradesh Load Society,
Totu, Shimla-171 011, Himachal Pradesh

11. Managing Director, Power Transmission Corporation of Uttarakhand Limited,
7-B, Lane No-1, Vasant Vihar Enclave,
Dehradun - 248 001.

12. Managing Director, Uttarakhand Power Corporation Ltd.,

Kanwli Road, Urja Bhawan,
Dehradun-248001,Uttrakhand

13. Chief Engineer, Electricity Department,
UT Chandigarh, Sector 9-D,
UT Chandigarh-160019

14. Chief Electrical Engineer,
North Central Railway General Manger Office,
Subedarganj Uttar Madhya Railway,
Allahabad, UP- 211011.

15. The DGM, Electrical, National Fertilizers Limited,
District:- Ropar, Naya Nangal 140124,
Punjab

16. Chief General Manager, PGCIL Kurukshetra
(±800 KV HVDC Inter Connector Project)
V.P.O. Bhadson, Opp Piccadily Sugar Mill,
Tehsil INDRI, District Karnal-132117 (Haryana)

17. Senior DGM, PGCIL Bhiwadi HVDC (±500 KV),
4th Km Mile Stone, Bhiwadi- Alwar Bye-Pass Road,
P.O. Khijuriwas, Distt. Alwar,
(Rajashtan)-301018.

18. General Manage, PGCIL, Dadri HVDC (±500 KV),
PO-Vidyut Nagar, Distt: Gautambuddh Nagar
(U.P.)-201008.

19. Senior GM, PGCIL, Agra HVDC Terminal 765/400/220 KV,
Sub-Station, 6 KM, Mile Stone, Shamshabad Road,
P.O. Shyamo, Agra-283125 (U.P.)

20. Senior DGM, PGCIL, Ballia HVDC (±500 KV) Sub-Station,
Village & Post: Ibrahimpatti, (via Krihirapur),
Tehsil: Belthra Road,
Distt: - Ballia (U.P.) Pin-221716.

21. General Manager, PGCIL Rihand HVDC Station,
Inside NTPC Rihand Plant Premises, P.O-Bijpur
Distt: Sonebhadra, (U.P.) Pin-231223.

Users under the category of Generating Stations and Sellers

22. General Manager, Singrauli Super Thermal Power Station,
NTPC, Shakti Nagar,
UP-231222

23. General Manager, Singrauli Solar PV Power Project,
NTPC, Shakti Nagar,
UP-231222

24. General Manager, Singrauli Small Hydro Power Project,
NTPC, Shakti Nagar,
UP-231222

25. General Manager, Rihand Super Thermal Power Station-I,
NTPC, Rihand Nagar,
UP-231223

26. General Manager, Rihand Super Thermal Power Station-II,
NTPC, Rihand Nagar,
UP-231223

27. General Manager, Rihand Super Thermal Power Station-III,
NTPC, Rihand Nagar, Dist-Sonbhadra,
UP – 231223

28. General Manager, Dadri, National Capital Power Project,
Dadri Dhaulana Road, Distt. Gautam Buddh Nagar,
UP-201008

29. General Manager, Dadri – Stage - II,
National Capital Power Project, NTPC,
Dadri Dhaulana Road, Distt. GautamBuddh Nagar,
UP-201008

30. General Manager, Firoz Gandhi Unchahar Thermal Power Project-I,

NTPC, P.O. Unchahar, Distt. Raibareilly,
UP-229406

31. General Manager, Firoz Gandhi Unchahar Thermal Power Project-II,
NTPC, P.O. Unchahar, Distt. Raibareilly,
UP-229406

32. General Manager, Firoz Gandhi Unchahar Thermal Power Project-III,
NTPC, P.O. Unchahar, Distt. Raibareilly,
UP-229406

33. General Manager, Firoz Gandhi Unchahar Thermal Power Project-IV,
NTPC, P.O. Unchahar, Dist.: Raibareilly,
UP-229406

34. General Manager, Firoz Gandhi Unchahar Solar PV Power Project,
NTPC, Unchahar, Distt. Raibareilly, UP

35. General Manager, Dadri Gas Power Project, NTPC,
Dhaulana Road, Distt. Gautam Buddh Nagar,
UP-201008

36. General Manager, Dadri Solar PV Power Project, NTPC,
Dhaulana Road, Distt. Gautam Buddh Nagar,
UP-201008

37. General Manager, Auraiya Gas Power Project
(Gas Fired, RLNG Fired, Liquid Fired), NTPC,
Dibiyapur, Distt Etawah,
UP-206244

38. General Manager, Anta Gas Power Project
(Gas Fired, RLNG Fired, Liquid Fired), NTPC,
Distt. Baran, Rajasthan-325209

39. General Manager, Koldam HPP, NTPC,
Post- Barman, Dist- Bilaspur,
Himachal Pradesh 174013

40. Station Director, Narora Atomic Power Station,
NPCIL, Narora, Distt. Bulandshahar,
UP-202389

41. Station Director, Rajasthan Atomic Power Station-B,
NPCIL, Rawatbhata, PO- Anu Shakti Vihar,
Kota, Rajasthan-323303

42. Station Director, Rajasthan Atomic Power Station-C,
NPCIL, (RAPS-5&6) NPCIL Rawatbhata,
PO-Anushakti Vihar, Kota, Rajasthan-323303

43. General Manager, Bairasiul Hydro Electric Project,
NHPC Ltd., Surangini, Distt. Chamba,
HP-176317

44. General Manager, Salal Hydro Electric Project,
NHPC Ltd, Jyotipuram, Distt. Udhampur,
J&K-182312

45. General Manager, Tanakpur Hydro Electric Project,
NHPC Ltd., Banbassa, Distt. Champawa,
Uttrakhand-262310

46. General Manager, Chamera-I Hydro Electric Project,
NHPC Ltd., Khairi, Distt. Chamba,
HP-176310

47. General Manager, Uri Hydro Electric Project,
NHPC Ltd., Mohra, Distt. Baramulla,
J&K-193122

48. General Manager, Chamera-II Hydro Electric Project,
NHPC Ltd., Karian, Distt. Chamba,
HP-176310

49. General Manager, Chamera-III Hydro Electric Project,
NHPC Ltd.,Dharwala,Distt.- Chamba,
HP-176311

50. General Manager, Dhauliganga Hydro Electric Project,
NHPC Ltd., Tapovan, Dharchula,
Pithoragarh, Uttrakhand-262545

51. General Manager, Dulhasti Hydro Electric Project,
NHPC Ltd., Chenab Nagar, Distt. Kishtwar,
J&K-182206

52. General Manager, Uri-II Hydro Electric Project,
NHPC Ltd., Nowpura, Distt. Baramulla,
J&K-193123

53. General Manager, Parbati HE Project Stage-III,
NHPC Ltd., Behali, P.O- Larji Kullu 175122
Himachal Pradesh

54. Chief Engineer, Sewa-II Power Station,
NHPC Ltd. Mashke, post Bag no-2, P.O-Khari,
Dist: Kathua, J&K -176325

55. The Chief Engineer (Electrical), Kishanganga HEP,
NHPC Ltd., Office cum Residential colony, Kralpora,
Distt: Bandipora, Jammu and Kashmir-193502

56. The General Managar, Parbati-II, HEP,
NHPC Ltd., E&M Complex, Sainj, Distt. Kullu 175134,
Himachal Pradesh

57. General Manager, Naptha Jhakhri HEP,
Satluj Jal Vidyut Nigam Ltd. Power Project,
Jhakri, Rampur, Distt. Shimla, HP-172201

58. General Manager, Rampur HEP,
Satluj Jal Vidyut Nigam Ltd. Power Project,
Jhakri, Rampur, Distt. Shimla, HP-172201

59. General Manager, Tehri Hydro Development Corporation Ltd.,
Bhagirath Puram, Tehri,
Uttrakhand-249001

60. General Manager, Koteshwar HEP, THDCIL,
Koteshwerpuram, Post Office- Pokhari Tehri Garwal,
Uttarakhand - 249146

61. General Manager, ADHPL, Village- Prini,
PO -Jagat Sukh, Tehsil - Manali,
Distt- Kullu (H.P) India.

62. General Manager, Indra Gandhi Super Tharmal Power Project,
APCPL, PO -Jharli, Tahsil Matanhail,
Dist – Jhajjar, (Haryana)-124125

63. General Manager, Karcham Wangtoo HEP,
Himachal Baspa Power Company Limited,
Sholtu Colony, PO- Tapti,
Dist-Kinnaur, -172104 (HP).

64. Director, Malana – II, Everest Power Pvt. Ltd,
Hall-A/ First Floor Plot No-143-144, Udyog Vihar,
Phase -4, Gurgaon, Haryana 122015

65. Company Secretary, Shree Cement Thermal Power Project,
Bangurnagar, Beawar , Dist -Ajmer, Rajasthan -305901

66. Company Secretary, Greenco Budhil HPS Ltd,
Plot No. 1367 Road No- 45, Jubilee Hills,
Hyderabad- 500033

67. Project General Manager, Himachal Sorang Power Limited,
D-7, Lane-I, Sector-I, New Shimla,
Shimla, H.P.-171009.

68. Director (Power Regulation), Bhakra Power House,
BBMB, SLDC Complex , 66 KV Substation,
Industrial Area Phase-I, Madhya Marg,
BBMB Chandigarh

69. Superintending Engineer, Dehar HEP, BBMB,

PW, Solapper, Tehsil Sundernagar, District: Mandi
Himachal Pradesh-175017

70. Superintending Engineer, Pong Power House Circle,
Power wing BBMB Talwara, District: Hoshiarpur,
Punjab 144216

71. General Manager, Sainj HEP, HPPCL,
Larji, District - Kullu,
Himachal Pradesh, 175122

Users under the category of Inter State Transmission Licensees

72. Executive Director, PGCIL, NRTS-I,
Power Grid Corporation of India Ltd.,
B-9, Qutab Institutional Area,
New Delhi-110016.

73. Director, Operations, Powerlinks Transmission Ltd.,
10th Floor, DLF Tower-A, District Centre,
Jasola, New Delhi-110044

74. Executive Director & CEO,
Jaypee POWERGRID Ltd.
F-Block, Sector -128
Noida- U.P

75. Director, Adani Transmission India Ltd,
Business Development, Achalraj, Opp Mayor Bungalow,
Law Garden, Ahmedabad 380009.

76. Managing Director, Parbati Koldam Transmission Company LTD.,
5th Floor 1A, JMD Galleria, Sec-48, Sohna Road,
Gurgaon, Haryana 122018.

77. General Manager, Indira Gandhi Super Thermal Power Project,
Aravali Power company Private Limited,
P.O.: Jharli, Dist-Jhajjar

78. The Vice President, NRSS XXIX Transmission Limited,
F-1, Mira Corporate Suite, Ishwar Nagar,

Mathura Road, New Delhi – 110065.

79. The DIRECTOR, Patran Transmission Company Limited,
400 KV 220kV GIS Substation, Village-Banwala,
Tehsil-Patran, District: Patiala 147105 Punjab.

80. The Vice President, RAPP Transmission Company Ltd, F-1,
Mira Corporate Suite, Ishwar Nagar,
Mathura Road, New Delhi – 110065

81. The Vice President, NRSS XXXI (B) Transmission Ltd.
503, windsor off CST Road, Kalina,
Santacruz (E), Mumbai 400098

82. The Vice President, NRSS XXXVI Transmission Ltd.
Essel Infra projects Ltd. 06th Floor,
Plot No. 19, Film City, Sec-16 A,
Gautam Buddha Nagar , Noida U.P. – 201301

83. CEO, POWERGRID Unchahar Transmission Ltd.
765/400/220kV Substation, Village Chauferava,
Post & Dist Fatehpur, Uttar Pradesh, 212601

84. The CEO, POWERGRID KALA AMB Transmission Ltd.,
400/220 KV GIS Sub Station, Vill. Meerpur Kotla,
PO. Trilokpu Tehsil. Nahan,
Distt. Sirmour 173030, Himachal Pradesh

85. The Vice President, Gurgoan Palwal Transmission Ltd.,
F-1, Mira Corporate Suite, Ishwar Nagar,
Mathura Road, New Delhi – 110065

Users of WRLDC:
Users under the category of Distribution Licensees and Buyers

86. Managing Director, CSPDCL, PO - Sunder Nagar
Chhattisgarh Raipur, Dangania 492013.

87. Managing Director, GUVNL,

Sardar Patel Vidyut Bhavan
race Course Gujarat
Vadodara 390007.

88. Managing Director, MSEDCL,
Prakashgadh, 5th Floor, Bandra East,
Maharashtra Mumbai 400051.

89. Managing Director, MP Power Management Co Ltd,
3rd Floor, Block No 11, Shakti Bhavan,
Rampur, Madhya Pradesh 482008

90. Chief Electrical Engineer, Goa Electricity Department,
Government of Goa, 3rd Floor, Vidyut Bhavan,
Panjim, Goa – 403001.

91. Secretary (Power), Electricity Department,
UT of Daman & Diu, Sachivalaya,
Daman & Diu Moti Daman 396210

92. Secretary (Power), UT of Dadra Nagar & Haveli,
Secretariat, Electric Depatment, 66kv Amli Road,
Dadra Nagar & Haveli Silvassa 396230

93. General Manager, Bhadravathi HVDC,
Power Grid Corporation of India Ltd,
Sumthana Village, Bhadravathi(Tahsil),
Bhadravathi, Chandrapur(Dist),
Maharashtra-442 902

94. General Manager, Vindhayachal HVDC,
Power Grid Corporation of India Ltd,
P.O.Vindhyanagar, P.Box.No.12,
Singrauli(Dist), Madhya Pradesh-486 885

95. Managing Director, ESSAR STEEL INDIA LIMITED,
27th KM, Surat Hazira Road,
Gujarat Surat 394270

96. BARC FACILITY- Plant Superintendent,
BARC-Nuclear Recycle Board(NRB),
BARC, Tarapur, Mumbai – 401502,
Maharashtra

97. Station Incharge, +/- 800 kV Champa HVDC Terminal,
Power Grid Corporation of India Ltd,
Vill: Taga, Tahsil: Akaltara,
Janjgir-Champa,
Chhattisgarh - 495668

Users under the category of Generating Stations and Sellers

98. General Manager, Korba STPS STG (I & II),
NTPC Ltd., P.O.: Vikas Bhavan, Jamnipali,
Korba(District), Chhattisgarh- 495 450.

99. General Manager, VSTPS-STAGE-I,
Vindhayachal STPS, NTPC Ltd,
P.O.: Vindhyanagar, Sidhi(District),
Madhya Pradesh – 486 885

100. General Manager, VSTPS-STAGE-II,
Vindhayachal STPS, NTPC Ltd. ,
P.O.: Vindhyanagar, Sidhi(Dist),
Madhya Pradesh – 486 885

101. General Manager, VSTPS-STAGE-III,
Vindhayachal STPS, NTPC Ltd,
P.O.: Vindhyanagar, Sidhi(Dist),
Madhya Pradesh – 486 885

102. General Manager, Kawas Gas Power Project,
NTPC Ltd , P.O.Aditya Nagar,
Surat, Gujarat - 394 516

103. General Manager, Gandhar Gas Power Project,
NTPC Ltd, P.O.: NTPC Township,
Bharuch(Dist), Gujarat- 392215

104. General Manager, SIPAT TPS Stg-II,
NTPC Ltd., SIPAT,
Chhattisgarh-495558.

105. Station Director, Nuclear Power Corporation of India ltd,
Kakrapara Atomic Power Station,
PO - via Vyara, Dist – Surat,
Gujarat - 395651

106. Station Director,Tarapur Atomic Power Station 1&2,
Nuclear Power Corporation of India Ltd,P.O.TAPP,
Thane(Dist), Maharashtra- 401 504

107. Station Director, Tarapur Atomic Power Station 3&4,
Nuclear Power Corporation of India Ltd, P.O. TAPP,
Thane (Dist), Maharashtra- 401 504

108. Member (Power), Narmada Control Authority,
Narmada Sadan, Sector -B, Scheme No 74,
Vijaynagar, Indore, Madhya Pradesh-452010
(Mobile: 9978934846)

109. Executive Director Jindal Power Ltd. Stg-I,
OP Jindal STPP, PO-Tamnar, Gjarghoda Tehsil,
Chhattisgarh District - Raigarh, 496107

110. General Manager(Comml), LANCO Power Ltd,
Plot No - 397, phase -III, Udyog Vihar,
Haryana Gurgaon 122016

111. General Manager, Korba STPS STG (III),
NTPC Ltd, P.O.Vikas Bhavan, Jamnipali,
Korba(Dist), Chhattisgarh- 495 450.

112. General Manager, NTPC-SAIL Power Company Private Ltd,
Puranena Village, Chhattisgarh Dist - Durg,
Bhilai 490021

113. General Manager, 2 X 135 MW Kasaipali Thermal Power Project,
ACB (India) Ltd. District - Korba Chhattisgarh
Chaka bura 495445

114. General Manager, Ratnagiri Gas & Power Pvt Ltd (RGPPPL),
5th floor, GAIL Jubilee Tower, B-35-36,
Sector-1, Noida, Gautam Budh Nagar,
Uttar Pradesh 201301

115. General Manager, Bharat Aluminium Co. Ltd,
Captive Power plant-II, BALCO Nagar
Chhattisgarh Korba 495684

116. General Manager, SIPAT TPS Stg-I,
NTPC Ltd, SIPAT,
Chhattisgarh - 495558.

117. Executive Director, Costal Gujarat Power Ltd (CGPL-UMPP),
Tunda Vandh Road, Tunda Village,
Mundra, Gujarat Kutch 370435

118. Executive Director, DCPP, OP Jindal STPP,
PO-Tamnar, Gjarghoda Tehsil, Chhattisgarh
District - Raigarh, 496107

119. Executive Director, ESSAR POWER MP LTD.
Village Bandhora, Post- Karsualal,
Tehsil- Mada, Distt. Singrauli,
Madhya Pradesh - 486886

120. Managing Director, Sasan Power Ltd,
Reliance Centre, Near Parbhat Colony,
Off Western Express Highway, Santacruz (E),
Mumbai 400055

121. General Manager, Mouda STPP Stage-I,
NTPC Ltd, Mouda Ramtek Road,
P.O.Mouda, Nagpur (Dist),
Maharashtra

122. General Manager, VSTPS-STAGE-IV,
Vindhayachal STPS, NTPC Ltd,
P.O Vindhyanagar, Sidhi(Dist),
Madhya Pradesh – 486 885

123. Executive Director, GMR Warora Energy Limited,
Plot No B-1, Mohabala MIDC Growth Center
Post Tehsil - Warora, Dist – Chandrapur,
Maharashtra 442907

124. Managing Director, KSK Mahanadhi ,
8-2-293/82/A/431/A, Road No 22 Jubilee Hills
Andhra Pradesh Hyderabad 500033

125. Managing Director, Korba West Power Co. Ltd.,
Village - Chhote Bhandar, P.O. - Bade Bhnadar,
Tehsil - Pussore, District - Raigarh,
Chhattisgarh Raigarh 496100

126. Excecutive Director, DB Power,
Village - Baradarha, Post - Kanwali,
Dist - Janjgir, Champa, Chhattisgarh
Baradarha 495695

127. Managing Director, Jaypee Nigrie,
Super Thermal Power Project,
Nigri District, Singrauli,
Madhya Pradesh 486668

128. Executive Director Jindal Power Ltd.
Stg-II, OP Jindal STPP, PO-Tamnar,
Gjarghoda Tehsil, Chhattisgarh
District - Raigarh, 496107

129. Executive Director, DGEN Mega Power Project,
Plot No Z-9, Dahej SEZ Area (Eastern side),
At: Dahej, Taluka-Vagra, Dist-Bharuch,
Gujarat 392130

130. Head(Commercial), GMR CHHATTISGARH ENERGY LTD,
Skip House, 25/1, Museum Road,
Karnataka, Banglore-560025

131. Head(Commercial), Dhariwal Infrastructure Ltd.,
CESC House, Chowringhee Square,
Kolkata – 700001

132. Chief General Manager, RKM Powergen Pvt. Ltd.,
Village: Uchpinda, PO: Dhurkot, Dist: Janjgir-Champa,
Chhattisgarh -495692

133. CEO, MB Power (Madhya Pradesh) Ltd.,
Corporate Office: 239, Okhla Industrial Estate Phase-III,
New Delhi- 110020 (Tel: 011-47624100)

134. Head (Commercial), Jhabua Power Ltd.,
Village – Barrella, Post – Attaria,
Tahsil –Ghansor, Dist – Seoni,
Madhya Pradesh – 480997

135. General Manager, VSTPS-STAGE-V,
Vindhayachal STPS, NTPC Ltd,
P.O Vindhyanagar, Sidhi(Dist),
Madhya Pradesh – 486 885

136. General Manager, Mouda STPP Stage-II,
NTPC Ltd, Mouda Ramtek Road,
P.O.Mouda, Nagpur (Dist), Maharashtra

137. Head (Commercial), SKS Power Generation Chhattisgarh Ltd.,
501B, Elegant Business Park, Andheri Kurla Road,
J B Nagar, Andheri (East), Mumbai – 400059
(Mob: 07389939063)

138. Sr. Vice President (Power), M/s. TRN Energy Pvt. Ltd.,
18, Vasant Enclave, Rao Tula ram Marg,
New Delhi-110057

139. Station-Incharge, NTPC Ltd LARA STPP,
Vill-Chhappora Po+Ps- Pussora,
Raigarh, Chattisgarh-496001

140. General Manager/ Plant Head, NTPC Ltd.,
Solapur Super Thermal Power Station,
PO: Hotgi Station, Taluka: South Solapur,
District: Solapur, Maharashtra-413003.

141. Station Incharge, Kakrapar Atomic Power Project-3&4(KAPP-3&4),
Regd. Office: NPCIL, 16th Floor, Centre-1,
World Trade Centre, Cuffe Parade, Colaba,
Mumbai-400005

142. Station-Incharge, NTPC Ltd. Gadarwara STPP,
Village-Dongargaon, PO: Gangai,
Tehsil- Gadarwara, Dist-Narsinghpur,
Madhya Pradesh (Mobile: 9004497016)

143. Mahindra Renewables Pvt Ltd, RUMS,
Deputy Manager, Mahindra Towers,
Dr. G.M Bhosale Marg, P.K Kurne Chowk,
Worli, Mumbai-400018

144. Arinsun Clean Energy Pvt Ltd, RUMS,
Construction Manager, Unit-3, ACEPL,
Rewa Ultra Mega Solar Plant, Gurh Tehsil,
Dist. Rewa, MP- 486553

145. ACME Jaipue Solar Power Pvt Ltd, RUMS,
Senior Manager, Plot No 152, Sector-44,
Gurgaon-122002, Haryana

146. OSTRO Kutch Wind Pvt. Ltd, Sr. Manager,
Unit No G-0, Mira Corporate Suites,
1&2 Iswar Industrial Estate, Mathura Road,
New Delhi-110065

Users under the category of Inter State Transmission Licensees

147. General Manager, PGCIL Ltd. Western Region – I,
Headquarters, PO - Uppalwadi, Sampritinagar,
Nagpur, Maharashtra - 440026

148. Executive Director, Torrent Power Grid Ltd,
Torrent House, Off Ashram Road,
Gujarat Ahmedabad 380009

149. General Manager, Western Transco Power Limited.,
601, 6th Floor, Hallmark Business Plaza,
Opp Gurunanak Hospital,Bandra(E),
Mumbai-51

150. Executive Director, Jindal Power Ltd.,
OP Jindal STPP, OP Jindal STPS,
PO- Tamnar, Chhattisgarh
District - Raigarh, 496107

151. Managing Director, Essar Power Transmission Co. Ltd.,
27 Km Surat Hazira Road, Surat
Gujarat -394270 India

152. General Manager (Comml), Adani Power Ltd.
Achalraj, Opp. Mayor Bungalow, Law Garden,
Ahmedabad, Gujarat - 380006

153. Head (Commercial), Raichur Solapur Power Transmission Company Ltd,
Patel Estate, SV Road, Jogeshwari West,
Mumbai 400102

154. Head (Commercial), Bhopal Dhule Transmission Company Ltd.,
Sterlite Grid Ltd. 634 Tulip, New Minal Presidency,
J K Road, Ayodhya Bypass,
Madhya Pradesh Bhopal 462023

155. Head(Commercial), Jabalpur Transmission Company Limited (JTCL),
Sterlite Grid Ltd. 634 Tulip, New Minal Presidency,

J K Road, Ayodhya Bypass,
Madhya Pradesh Bhopal 462023

156. RAPP Transmission Company, Sterlite Grid Ltd.
634 Tulip, New Minal Presidency,
J K Road, Ayodhya Bypass,
Madhya Pradesh Bhopal 462023

157. Powergrid Warora Transmission Ltd(PWTL),
CEO, Sampriti Nagar, Nari Ring Road,
Nagpur, Maharashtra- 440026

158. Chhattisgarh-WR Transmission Limited (CWRTL),
General Manager, 8A, Sambhav House,
Judges Bunglow Road, Bodakdev Ahmedabad,
Gujarat- 380015

159. Powergrid Parli Transmission Ltd, CEO,
Sampriti Nagar, Nari Ring Road,
Nagpur, Maharashtra- 440026

160. Khargone Transmission Limited, O&M Head Office,
(Tulip) - 634 , Project Director – Asset Management
and Grid Planning, New Minal Residency ,
J.K Road Near Ayodha Bypass Road,
Bhopal – 462023

161. Sipat Transmission Limited, 8A,
Sambhav House Judges Bunglow Road,
Bodakdev Gujarat Ahmedabad – 380015

162. Power Grid-Jabalpur Transmission Ltd., PGCIL Limited,
WR-II, Head Quarter, Sama Savli Road,
Opp. Ambe School, Gujarat
Vadodara 390008.

Users of Eastern Regional Load Despatch Centre (ERLDC):
Users under the Category of Distribution Licensees & Buyers

163. Chairman, Bihar State Holding Co. Ltd.,
Vidyut Bhavan, Bailey Road,
Patna, Bihar 800021

164. Chairman, Jharkhand Urja Vikash Nigam Limited,
Dhurwa Road, Ranchi,
Jharkhand 834002

165. Chairman, Damodar Valley Corporation,
DVC Tower, VIP Road,
Kolkata, WB 700054

166. Chairman, Grid Corporation of India Ltd,
Janpath, Bhubaneswar,
Odisha 751022

167. Secretary, Power Deptt., Govt. of Sikkim,
Kaji Road Sikkim Gangtok 731101

168. Chairman, West Bengal State Electricity Distribution Corporation Limited,
Bidyut Bhavan, Saltlake, Kolkata WB 700091

169. Executive Director, ERTS–I, PGCIL Limited,
Board Colony, Shastri Nagar,
Patna-800023

170. Addl. General Manager, NTPC Vidyut Vyapar Nigam Limited,
Lodhi Road New Delhi 110003.

171. The DGM (Commercial), PGCIL Limited,
RHQ, ERTS-II, CF-17, Action Area-1C,
New Town, Kolkata 700156, West Bengal.

Users under the Category of Generating Stations & Sellers

172. General Manager, Farakka Super Thermal Power Plant-I&II,
NTPC Ltd., Farakka, WB 742236

173. General Manager, Kahalgaon Super Thermal Power Plant-I

NTPC Ltd, Bhagalpur Bihar 813214

174. General Manager, Kahalgaon Super Thermal Power Plant-II
NTPC Ltd, Bhagalpur Bihar 813214

175. Executive Director, Talcher Super Thermal Power Stn-I
NTPC Ltd, Nayapalli, Odisha 751012

176. Chief Engineer (Elect), Teesta V HEP,
NHPC, Singtam, East Sikkim 737134

177. Chief Engineer, Rangit Hydro Electric Project NHPC,
P.O. Rangit Nagar South Sikkim 737111

178. Chairman, Damodar Valley Corporation DVC Tower,
VIP Road West Bengal Kolkata 700054

179. General Manager, Farakka Super Thermal Power Plant-III,
NTPC Ltd., Farakka, WB 742236

180. CEO, Maithon Power Limited MA-5 Gogna Colony,
P.O: Maithon, Dhanbad, Jharkhand 828027

181. Addl. General Manager, NTPC Limited,
BARH Thermal Power Station, Patna,
Bihar 803213

182. President & Director - Projects,
GATI Infrastructure Pvt.Ltd, 268,
Udyog Vihar, Phase-IV, Gurgaon,
Haryana 122001

183. DGM (Electrical), Adhunik Power & Natural Resource Limited
Village: Padampur, PS: Kandra Tata-Seraikela Road,
Jharkhand 832105.

184. Addl. General Manager(Commercial),
Talcher Solar PV, ER-II Headquaters,
NTPC Limited, 3rd Floor, OLIC Builiding,

Plot No.: N-17/2, Nayapalli, Odissa
Bhubaneswar 751012.

185. GM (Power Sales & Regulatory),
GMR Kamalanga Energy Ltd,
Plot No.-29, Satyanagar, Bhubaneswar,
Odissa-751007.

186. Head Power & Sales, Jindal India Thermal Power Ltd.,
Plot No.12, Local Shopping Complex, Sector-B1,
Vasant Kunj, New Delhi- 110070.

187. Head Commercial, Tata Power Trading Co. Ltd .,
C-43, Sec-62, UP - Noida 201307.

188. Sr. General Manager (PP),
Grid Corporation of India Ltd.,
Janpath, Orissa, Bhubaneswar 751022.

189. AGM ,Dans Energy Pvt. Ltd. 5th Floor,
DLF Building No. 8, Tower C,
DLF Cyber City, Phase – II,
Gurgaon- 122002, Haryana.

190. The General Manager (O&M),
Bharatiya Rail Bijlee Company Ltd.
Nabinagar, Khera Police Station
Dist.-Aurangabad, Bihar-824303.

191. Sr. Vice President (O&M), Teesta Urja Ltd. (Teesta -III HEP)
Vijaya Building, 2nd Floor, 17
Barakhamba Road, New Delhi 110001.

192. VP (Commercial), Sneha Kinetic Power,
Project Private Ltd, 1366,
Road no. 45, Jubilee Hills,
Hyderabad 500033, Telangana.

193. President –Technical, Shiga Energy Private Ltd.,

5th Floor, DLF Building No.8, Tower C,
Phase-II, Gurgaon 122002, Haryana.

194. GM(C&RA), OPGC, Zone-A, 7th Floor,
Fortuna Towers, Chandrashekharpur,
Bhubaneswar 751023, Odisha.

195. General Manager (O&M),
Darlipali Super Thermal Power Project NTPC Ltd.
Odisha Darlipali, Sundergarh 770072.

196. AGM (EEMG), Nabinagar Power Generation Corporation Ltd
NPGC Nabinagar, Bihar Aurangabad 831014

Users under the Category of Inter-State Transmission Licensees

197. Chairman, East North Interconnection Company Ltd.,
C-2, Mathura Road,
New Delhi 110065

198. Executive Director, ER-I, PGCIL Ltd,
Board Colony, Shastri Nagar,
Patna- 800023.

199. General Manager, Powerlinks Transmission Limited
Vidyut Nagar, Siliguri WB 734015.

200. Head- Asset Manament/O&M,
Purulia & Kharagpur Transmission Comp. Ltd,
634A - Tulip New Minal Residency, J.K Road Near
Ayodhya Bypass Road, Bhopal-462023.

201. Sr. Vice President, Teestavalley Power Transmission Ltd.,
Vijaya Building, 2nd Floor, 17 Barakhamba Road,
New Delhi -110001.

202. Project Director, Odisha Generation Phase-II Transmission Limited,
F-1 Mira Corporate Suites, 1&2 Ishwar Nagar,
Okhla Crossing, Mathura Road,

New Delhi—110065.

203. The CEO, Alipurduar Transmission Ltd.,
Flat No S-2, North View Apartment,
Sarbapally Road, Ward No-42,
SMC 2 ½ Mile Sevak Road,
PO-Salugara, Siliguri,
WB-734008

204. The General Manager, Darbhanga-Motihari Transmission Company Ltd.,
A-26/03,Mohan Cooperative Industrial Estate,
Mathura Road, New Delhi 110044.

Users of SRLDC
Users under the category of Distribution Licensees and Buyers

205. Chairman cum Managing Director
APTRANSCO, Vidyut Soudha, Gunadala,
Vijayawada 520 004, Andhra Pradesh.

206. Chairman cum Managing Director
TSTRANSCO, Vidyut Soudha,
Hyderabad 500 082, Telangana

207. Managing Director
PCKL, KPTCL building, Cauvery Bhavan,
Bangalore-560 009, Karnataka

208. Chairman, KSEB, Vaidyuthi Bhavanam,
Pattom, Trivandrum 695 004, Kerala

209. Chairman, TNEB, 144, Anna Salai,
Chennai 600 002, Tamil Nadu

210. Superintending Engineer
PUDUCHERRY ELE. DEPT,
Electricity Dept. of Pondicherry,
Pondicherry 605 001

211. Chief Engineer (Electrical)
Goa Electricity Board, Office of Chief Electrical Engineer (Electrical)
Govt. of Goa, Vidyuth Bhavan, 3rd Floor, Panaji,
Goa 403 001

212. Executive Director, POWERGRID HVDC,
PGCIL, Southern Regional Transmission System – II,
Near RTO Driving Test Track, Singanayakanhalli,
Yelahanka, Bangalore 560 064, Karnataka

Users under the category of Generating Stations and Sellers

213. Executive Director, RAMAGUNDAM STG I & II
NTPC, RSTPS, Jyothi Nagar,
Dist. Karim Nagar, Telangana - 505 215

214. Executive Director, RAMAGUNTAM STG III
NTPC, RSTPS, Jyothi Nagar, Dist. Karim Nagar,
Telangana - 505 215

215. Executive Director, SIMHADRI STG II
NTPC, District - Vishakhapatnam,
Simhadri – 531 020, Andhra Pradesh

216. Executive Director, SIMHADRI STG I
NTPC, District - Vishakhapatnam,
Simhadri – 531 020, Andhra Pradesh

217. Executive Director, NTPC, TALCHER STG II
NTPC, Kaniha, Deepshikha - P.O,
District – Angul 759 147, Orissa

218. General Manager (O&M), Kudgi STPP
NTPC, T.K.Basavana Bagewadi,
Bijapur Dist 586 121, Karnataka

219. Chief General Manager, NLC TPS II STG I
Neyveli Lignite Corpn. Ltd, Thermal Power Station II,
Neyveli 607 801, Tamil Nadu

220. Chief General Manager, NLC TPS II STG II
Neyveli Lignite Corpn. Ltd, Thermal Power Station II,
Neyveli 607 801, Tamil Nadu

221. Chief General Manager, NLC TPS I EXPANSION
Neyveli Lignite Corpn. Ltd., Thermal Power Station I (Exp.),
Neyveli 607 801, Tamil Nadu

222. Chief General Manager, NLC TPS II EXPANSION
Neyveli Lignite Corpn. Ltd., Thermal Power Station II (Expn.),
Neyveli 607 801, Tamil Nadu

223. Chief General Manager, New Neyveli Thermal Power Project,
Neyveli 607 807, Cuddalore Dist. Tamil Nadu

224. Station Director, MAPS
Nuclear Power Corpn. Of India Ltd,
Madras Atomic Power Station,
Kalpakkam 603 102, Tamil Nadu

225. Station Director, KGS UNITS 1&2
Nuclear Power Corpn. Of India Ltd,
Kaiga Generating Station, Kaiga 581 400,
Karwar, Karnataka

226. Station Director, KGS UNIT 3&4
Nuclear Power Corpn. Of India Ltd,
Kaiga Generating Station, Kaiga 581 400,
Karwar, Karnataka

227. The Station Director, KNPP Unit-1
Kudankulam Nuclear Power Project,
Nuclear Power Corporation of India ltd.,
Kudankulam Post, Radhapuram
Taluk – 627 106, Tamil Nadu

228. The Station Director, KNPP Unit-2
Kudankulam Nuclear Power Project,

Nuclear Power Corporation of India ltd.,
Kudankulam Post, Radhapuram
Taluk – 627 106, Tamil Nadu

229. The Executive Director
NTPC Tamilnadu Energy Company Ltd.,
Vallur Thermal Power Project, Vellivoyalchavadi Post,
Poneri Taluck, Tiruvallur Dist,
Chennai – 600 013, Tamil Nadu

230. The Executive Director
NLC Tamilnadu Power Limited,
2 * 500MW JV Thermal Power Project,
Harbour Estate, Tuticorin – 628 004,
Tamilnadu

231. Executive Director, LANCO KODAPALLI St II
LANCO KONDAPALLI POWER PVT. LTD,
Kondapalli, Ibrahimpatnam Mandal,
PIN 521 228, Telangana

232. Executive Director, LANCO KODAPALLI St III
LANCO KONDAPALLI POWER PVT. LTD,
Kondapalli, Ibrahimpatnam Mandal,
PIN 521 228, Telangana

233. The Chairman & Managing Directo,
Meenakshi Energy Pvt Ltd. (Phase I),
405, Saptagiri Towers, 1-10-75/1/1 to 6,
Begumpet, Secunderabad – 500 016,
Telangana

234. The Chairman & Managing Director
Meenakshi Energy Pvt Ltd (Phase II),
405, Saptagiri Towers, 1-10-75/1/1 to 6,
Begumpet, Secunderabad – 500 016,
Telangana

235. The General Manager

Simhapuri Energy Ltd., Madhucon Greenlands,
6-3-866/2, 3rd Floor, Begumpet,
Hyderabad – 560 016, Telengana

236. The President & CEO
Coastal Energen Pvt Limited, 7th Floor,
Buhari Towers, No. 4 Moores Road,
Chennai 600 006, Tamil Nadu

237. The Chief Commercial Officer (CCO)
Sembcorp Energy India Ltd., 6-3-1090,
A-Block, 5th Floor, T.S.R Towers, Raj Bhavan Road,
Somajiguda, Hyderabad 500082, Telangana

238. The AGM-Electrical
IL&FS Tamil Nadu Power Company Ltd,
C. Pudhupettai (Post), Parangipettai (Via),
Chidambaram (TK), Cuddalore 608 502, Tamil Nadu

239. The Chief Commercial Officer (CCO)
Sembcorp Energy India Ltd., 6-3-1090,
A-Block, 5th Floor, T.S.R Towers, Raj Bhavan Road,
Somajiguda, Hyderabad 500 082, Telangana

240. Associate Director-Business Development
FRV Andhra Pradesh Solar Farm-I Pvt. Ltd.,
Aria Tower - Unit 5 C, 5th Floor,
JW Marriott Hotel, Aerocity Asset Area 4,
Hospitality District, Near IGI Airport,
New Delhi 110 037

241. Associate Director-Business Development
FRV Andhra Pradesh Solar Farm-II Pvt. Ltd.,
Aria Tower - Unit 5 C, 5th Floor,
JW Marriott Hotel, Aerocity Asset Area 4,
Hospitality District, Near IGI Airport,
New Delhi 110 037

242. General Manager

Azure Power thirty six private limited,
3rd floor, Asset 301-304, World mark 3,
Aerocity, Delhi, 110037

243. Group Head Commercial
Tata Power Renewable Energy Limited,
2nd Floor, Block B, Corporate Centre,
34, Sant Tukaram Road, Carnac Bunder,
Mumbai 400 009

244. The Manager
ACME Karnal Solar Power Pvt. Ltd.,
Plot No. 152, Sector-44, Gurugram,
Haryana 122 003

245. The Manager
ACME Bhiwadi Solar Power Pvt. Ltd.,
Plot No. 152, Sector-44, Gurugram,
Haryana 122 003

246. The Manager
ACME Hisar Solar Power Pvt. Ltd.,
Plot No. 152, Sector-44, Gurugram,
Haryana 122 003

247. The GM (Commercial)
NTPC Ananthapuramu Ultra Mega Solar park,
Southern Region Head Quarters,
NTPC Bhavan, Kavadiguda Main Road,
Secunderabad 500 080, Telangana

248. General Manager - Projects
Green Infra Renewable Energy Limited,
5th floor, Tower C, Building No.8, DLF Cyber city,
Gurugram, Haryana 22 002

249. Chief operating officer (Wind & Solar)
Mytrah Energy (India) Energy Pvt Ltd,
8001, S NO 109 Q city, Nanakramguda,

Gachibowli, Hyderabad, Telangana -500032

250. The Assistant General Manager (Electrical)
Orange Sironj Wind Power Pvt Ltd, F-9,
1st Floor, Manish Plaza-1, Plot No 7,
MLU Sector-10, Dwarka,
New Delhi- 110075

Users under the category of Inter State Transmission Licensees

251. Executive Director, POWERGRID ISTS,
Southern Regional Transmission System – II,
Near.RTO Driving Test Track,
Singanayakanhalli, Yelahanka,
Bangalore – 560 064, Karnataka.

252. The Project In Charge
Raichur Sholapur Transmission Company Limited,
Patel Estates, S.V.Road, Jogeshwari (West),
Mumbai 400 102, Maharashtra

253. The Project In Charge
Kudgi Transmission Ltd., Building No 3,
Second Floor, Sudeep Plaza, MLU Sector - 11,
Pocket - 4, Dwarka, NEW DELHI – 110 075

254. The Project In Charge
Powergrid Vizag Transmission Ltd.
Vizag 400kV SS, Sector 10, Ukkanaguram,
Vishakapatnam 530 032, Andhra Pradesh

255. The CEO, Powergrid NM Transmission Ltd.,
SRTS - II, Near RTO Driving Track,
Singanayakanahalli, Yelahanka-Doddaballapur Road,
Bengaluru 560 064, Karnataka

256. Head-O&M/Assets Management
Maheswaram Transmission Co. Ltd.,
Tulip-634, New Minal Residency, J.K.Road,

Near Ayodhya Bypass, Bhopal 462023, Madhya Pradesh

257. The Chief Executive Officer
POWERGRID Southern Interconnector Transmission System Ltd,
6-6-8/32 & 395 E, Kavadiguda Main Road, Old Praga tools,
Secunderabad 500 080, Telangana

258. The Divisional Engineer(Technical)
Andhra Pradesh Solar Power Corporation Pvt. Ltd,
H.No. 6-3-856/A/3, Sadat Manzil Compound,
Neeraj Public School Lane, Opposite to Green Park Hotel,
Ameerpet, Hyderabad 500 016, Telangana

Users of North Eastern Regional Load Despatch Centre (NERLDC):
Users under the category of Distribution licensees and Buyers

259. Chairman, APDCL, Bijuli Bhavan,
Paltan Bazar, Guwahati- 781001

260. Chairman & Managing Director,
MePDCL, Meter Factory Area,
Short Round Road, Integrated Office Complex,
Shillong- 793001

261. Chairman & Managing Director,
TSECL, Bidyut Bhavan,
North Banamalipur, Agartala- 799001.

262. Chief Engineer (W. Zone), Dept. of Power,
Govt. of Ar. Pradesh, Bidyut Bhavan,
Itanagar- 791111.

263. Engineer-in-Chief, P & E Dept.,
Govt. of Mizoram, Khatla,
Aizawl- 796001.

264. Chief Engineer (Power), Dept. of Power,
Govt. of Nagaland, Kohima- 797001.

265. Managing Director, MSPDCL,
3rd Floor, New Directorate Building,
Near 2nd MR Gate, Imphal – Dimapur Road,
Imphal- 795001, Manipur

266. Addl. General Manager, PGCIL Ltd,
800 kV HVDC Converter Station,
Biswanath Chariali, Vill- Niz Baghmari,
P.O.- Burigang, Assam-784176

Users under the category of Generating Stations and Sellers

267. General Manager, Doyang HEP,
NEEPCO, Wokha, Nagaland

268. General Manager, Ranganadi HEP,
NEEPCO, P.O. Ranganadi Proj.
Dist. Subansiri, Arunachal Pradesh-791121

269. General Manager, AGBPP, NEEPCO,
Kathalguri, Tinsukia, Assam-786191

270. General Manager, AGTCCP, NEEPCO,
Ramchandranagar, Agartala,
Tripura-799008

271. General Manager, KHANDONG HEP,
NEEPCO, Umrangsoo,
N.C.Hills, Assam

272. General Manager, KOPILI HEP,
NEEPCO, Umrangsoo,
N.C.Hills, Assam

273. General Manager, KOPILI-2 HEP,
NEEPCO, Umrangsoo,
N.C.Hills, Assam

274. General Manager, Pare HEP,

NEEPCO, Daimukh,
Arunachal Pradesh-791112

275. Chief Engineer, NHPC Loktak HEP,
Leimatak-795124, Manipur

276. Managing Director, ONGC Tripura Power Company Ltd,
6th Floor, A Wing, IFCI Tower-61,
Nehru Place, New Delhi-110019

277. AGM, NTPC Ltd., BgTPP, Salakati (P),
Dist: Kokrajhar (BTAD), Assam-783369.

Users under the category of Inter State Transmission Licensees

278. Executive Director, NERTS, PGCIL Ltd.,
Lapalang, Shillong-793006,
Meghalaya.

279. The Managing Director, NETCL Ltd,
D-21, 3rd Floor-2C, 217 Corporate Park,
DMRC Building, Sector-21, Dwarka, 110077.

280. Vice President-Corporate Affairs & BD, ENICL,
Sterlite Grid Limited, F-1,
The Mira Corporate Suite, Ishwar Nagar,
Mathura Road, New Delhi- 110065.

……..Respondents

Parties Present : Shri Shiv Kumar Sharma, NLDC
Shri Rakesh Kumar, NLDC
Shri Nishdeep Singh, NLDC
Shri Ankit Jain, NERLDC
Ms. Himani Dutta, NERLDC
Shri Venkateshan M, SRLDC
Shri Sunil Kumar Jaiswal, SRLDC
Shri Vivek Upadhyay, ERLDC

Shri Manas Das, ERLDC
Shri S. S. Raju, PGCIL
Shri B. K. Saxena, UPPCL

ORDER

The Petitioner, National Load Dispatch Centre (hereinafter referred to as "NLDC"), has filed the present petition under Section 28(4) of the Electricity Act, 2003 (hereinafter referred to as "the Act") read with Regulations 6 and 29 of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2015 (hereinafter referred to as "the Fees and Charges Regulations 2015") for approval of Performance Linked Incentive (hereinafter referred to as "PLI") for NLDC for the financial year 2018-19 of the control period 2014-19.

Submissions by the Petitioner:

2. The Petitioner, NLDC has submitted the following:

a) As per clauses 29(1), 29(2) and 29(3) of the Fees and Charges Regulations 2015, the recovery of performance linked incentive by NLDC (National Load Dispatch Center) and RLDCs (Regional Load Dispatch Centers) shall be based on the achievement of key performance indicators (hereinafter also referred to as "KPI") as specified in Appendix V of the Fees and Charges Regulations 2015 or other such parameters as specified by the Commission.

b) As per clause 29(6) of the Fees and Charges Regulations 2015, RLDCs/ NLDC are required to compute the KPIs on annual basis for the previous year ending 31st March and to submit the same to the Commission for approval as per Appendix-V and VI of these Regulations.

c) As per the methodology specified in Appendix-V and VI of the Fees and Charges Regulations 2015, NLDC has computed the Key Performance Indicators for the financial year (FY) 2018-19 ending 31st March 2019. Sum of marks under various KPIs claimed by NLDC is 97.961 for FY 2018-19.

d) As per the methodology provided in the Regulation 29(5) of the Fees and Charges Regulations 2015, NLDC is allowed to recover 7% of annual charges for aggregate performance level of 90%. The incentive is increased by 1% of annual charges for every 5% increase of performance level above 90%.

e) Further, the Commission in its Order dated 10.06.2019 in Petition No. 344/MP/2018 has decided as under:

> *"62.*
> *….in exercise of provisions of "Power to Relax" under Regulation 35 of Fees and Charges Regulations, 2015 we hereby relax Regulation 29(5) of Fees and Charges Regulations, 2015 and direct that RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 15% of annual charges post implementation of pay revision w.e.f 1.1.2017 subject to ceiling as per DPE Guidelines in place of 7%, keeping other provisions of Regulation 29(5) same. In case of shortfall as per DPE Guideline, the balance amount shall be paid from the LDCD fund"*

3. Accordingly, as per the Petitioner, recovery of Performance Linked Incentive comes at 16.592% for aggregate performance of 97.961% as in the following table (for 90-95% additional 1% and for 95% to 97.961% additional 0.592%) of the Annual charges for the year 2018-19:

	Score		
Slabs	>85%	90-95 %	95-97.961 %
% age Incentive (Slab wise)	7	1	0.592
As Per Order in 344/M/2018	15	1	0.592
Net Incentive as %age of Annual Charges	**16.592**		

4. Against the above background, the Petitioner has filed the present petition with the following prayers:

a) Approve the proposed performance linked incentive based on the KPIs computed by NLDC for the year ending 31.03.2019, the KPI score and PRP percentage of Annual Charges of the year 2018-19.

b) Allow the Applicant to recover the fund for PLI from the users for the year 2018-19.

c) *Pass such other order as the Commission deems fit and appropriate in this case and in the interest of justice.*"

5. The Petition was heard on 25.2.2020 and notices were issued to the Respondents to file their replies. However, none of the Respondents had filed any reply. The Commission vide ROP (Record of Proceedings) of the hearing sought the following additional information from the Petitioner:

> *"(a)* Detailed note on methodology followed by POSOCO as per DPE OM dated 3.8.2017, for yearly Performance Linked Incentive claimed/recovered from Users;
>
> *(b) As per above methodology, detailed calculations showing limiting amount as per DPE OM and its annexures, with Audited Actual data for 2014-18 period for performance Linked Incentive; and*
>
> *(c) Annual Reports/Financial Statements for the year 2018-19"*.

6. The Petitioner vide affidavit dated 16.3.2020 has submitted the aforementioned information. Petitioner has submitted the PRP (performance related pay) as paid and PRP payable as per OM (office memorandum) dated 3.8.2017 of the Department of Public Enterprises, Government of India (DPE) for the FY 2016-17 and FY 2017-18. Further, the Petitioner has submitted that POSOCO commenced functioning as a separate Schedule-A CPSE (Central Public Sector Enterprise) with effect from 03.01.2017. Prior to that, POSOCO was a wholly owned subsidiary of Power Grid Corporation of India Ltd. (in short, PGCIL). During the financial years 2014-15 and 2015-16, when POSOCO was a subsidiary of PGCIL, all the

calculations of performance linked incentive/ performance related pay (PLI/PRP) and approvals thereof from the competent authority were being taken by PGCIL. As no calculation was made by POSOCO for PRP/PLI payment for these years, same is not available with POSOCO and is, therefore, not submitted. The Petitioner has submitted following figures of PLI/PRP for NLDC:

(In Rs. lakh)

NLDC	**2014-15**	**2015-16**	**2016-17**	**2017-18**
Maximum PRP payable as per DPE OM	-	-	273.38	690.26
PLI actually disbursed/ paid to employees	119.34	184.16	226.18	669.14
PLI recovered from users	260.91	180.74	218.56	481.29

7. The Petition was further heard on 29.5.2020 and on the request of respondent i.e. UPPCL, the Commission allowed UPPCL to file its reply in the Petition. The Commission vide ROP directed the Petitioner to submit “Copy of Board approval on PRP/PLI payments disbursal for each year (2014-15 to 2018-19) paid to the employees”.

8. In compliance with directions vide RoP of hearing dated 29.05.2020, the Petitioner vide affidavit dated 23.06.2020, submitted Minutes of Meetings of “Nomination and Remuneration Committee” of Petitioner’s Board for the above control period.

Submissions by UPPCL

9. The Respondent UPPCL vide affidavit dated 16.6.2020 has submitted as under:

a) Section 28 of the Act deals with the functions of RLDCs and Sub-section (4) of this section 28 of the Act provides that RLDCs may levy and collect such fees and charges from the generating companies or licensees engaged in inter-State transmission of electricity as may be specified by the Commission. NLDC is established under Section 26 of the Act for the purpose of optimum scheduling and dispatch of electricity among RLDCs. However, Section 26 of the Act does not provide for collection of fees and charges by NLDC as has been provided for RLDCs under Section 28 of the Act.

b) The Commission has formulated the Fees and Charges Regulations 2015 under Section 178 of the Act read with Section 28(4) of the Act. Regulation 2 of the Fees and Charges Regulation 2015 deals with the 'Scope and Extent of The Application' and states that these regulations shall be applicable for determination of fees and charges to be collected by RLDCs from generating companies, distribution licensees, inter-State transmission licensees, buyers, sellers and intra-State trading licensees.

c) Thus, there is no enabling provision in the Act for NLDC to levy and collect fees and charges from the generating companies or licensees engaged in inter-State transmission of electricity. However, Fees and Charges Regulations 2015 provides that NLDC may also file petition for approval of fees and charges, but the same is not tenable under the law because the action which is not provided under the principal legislation (i.e. the Act), cannot be provided by any subordinate legislation or rules or regulations made thereunder. As such, this Petition is not maintainable under Sub-section (4) of Section 28 of the Act or the Fees and Charges Regulations 2015.

d) Clause 8 of Regulation 3 of the Fees and Charges Regulations 2015 is regarding charges, which means that recurring payment on monthly basis is to

be collected by RLDC for the services rendered by NLDC, RLDC and POSOCO. Therefore, the present petition deserves dismissal and any of the RLDCs might be allowed to put up the case of determination of incentive attributable to NLDC with a separate petition with due permission to apportion the incentive later among RLDCs for recovery.

e) The Commission vide Order dated 10.06.2019 in Petition No. 344/MP/2018 in exercise of its Power to Relax, changed the rate of recovery of incentive under Regulation 29 of the Fees and Charges Regulation 2015 from 7% to 15%. The Fees and Charges Regulation 2015 was applicable for the control period from 01.04.2014 to 31.03.2019. The Central Electricity Regulatory Commission (Fees and Charges of Regional Load Dispatch Centre and other related matters) Regulations, 2019 (hereinafter referred to as "the Fees and Charges Regulation 2019") was notified by the Commission on 05.04.2019 for the control period from 01.04.2019 to 31.03.2024. Once the Fees and Charges Regulation 2019 had come into existence on 5th April 2019, the Fees and Charges Regulation 2015 ceased to have effect from a day before day 5th April 2019. Regulation 29(5) of the Fees and Charges Regulations 2015 cannot be relaxed by Order dated 10.06.2019 in Petition No. 344/MP/2018 because on that day, the Fees and Charges Regulations 2015 was not in existence. Therefore, NLDC is not entitled for recovery of incentive at the rate of 15% of annual charges in place of 7% that was originally provided under Regulation 29(5) of the Fees and Charges Regulations 2015. This incentive even otherwise cannot be allowed since the present petition is not maintainable.

f) Key performance indicators include, among other indicators, 'Reporting of Inter-connection Meter Error' and 'Reporting of Grid Incident and Grid Disturbance'. As per provisions of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations 2010 (hereinafter referred to as "the Grid Code"), meter reading & data collection and reporting of meter error is the function of RLDCs. As such, this KPI is not concerned with

the functioning of NLDC and the same cannot be considered for evaluation of performance of NLDC. This KPI may be deleted for the purpose of KPI scores of NLDC for the year 2018-19.

g) KPI-2 is regarding reporting of grid incidents and grid disturbance. The provision under Annexure XIII in this regard is quoted as under:-

> *"**The Grid Incidents and Grid disturbances are reported by the RLDCs to NLDC on a monthly basis**. The same are then compiled and independently verified by National Load Despatch centre. Afterwards the same is reported to the Hon'ble Commission on a monthly basis as a part of Monthly operational report issued by National Load Despatch Centre in accordance to the Indian Electricity Grid Code. As the reporting on Grid incidences and Grid disturbances is generated on monthly basis, target reports to be generated have been considered to be 12% age performance has been measured based on the actual number of reports generated, which has been proportionately converted to marks scored."*

h) According to the above quoted provision, the function to "report grid incidents and grid disturbances" is assigned to RLDC and the role of NLDC is limited to compilation of the same from various RLDCs and submitting the same to the Commission. As such, this KPI is not concerned with the functions of NLDC and the same might not be considered for evaluation of performance of NLDC and should be deleted for the purpose of KPI scores of NLDC for the year 2018-19.

i) Human resource expenses under Regulation 21 of the Fees and Charges Regulations 2015 provides for entitlement of "performance related pay" computed in accordance with DPE Guidelines to be met through incentive allowed in accordance with Regulation 29(5). This means that expenses towards performance related pay, available to officers/ employees of the Petitioner, are to be sourced from the incentive which the Petitioner would become entitled to under Regulation 29(5) as a percentage of the annual charges. Since incentive is calculated at the end of each year depending on performance level, the amount of incentive would be different from year to year based on actual performance. Therefore, this expense cannot be considered as

a regular ingredient of the human resource expenses and may be deleted under the head human resource expenses.

j) The Petitioner has provided details of human resource expenses for year 2018-19, which includes, among others, productivity linked incentive. According to certificate dated 18.10.2019, the Petitioner had already incurred expenditure of Rs. 132.00 lakh under the head productivity linked incentive and the Petition was filed on 24.12.2019 for its approval. Therefore, the Petitioner is approaching the Commission for post-facto approval as such NLDC may be directed to ensure to incur expenditure only after approval of the Commission.

Rejoinder of the Petitioner to reply of UPPCL vide affidavit dated 25.6.2020

10. The Petitioner has filed its rejoinder vide affidavit dated 25.6.2020 to the reply of the Respondent UPPCL and submitted as under:

a) National Load Despatch Centre Rules, 2004 notified on 2nd March 2005, allows NLDC to levy and collect such fee and charges as may be specified by the Commission. Regulation 6 of the Fees and Charges Regulations 2015 provides for NLDC to file application for determination of fees and charges for the Control Period 2014-19.

b) In line with the provisions of the Regulations 21 and 29(5) of the Fee and Charges Regulations, RLDCs and NLDC have been filing Petitions with the Commission to claim the amount payable to the employees towards Performance Related Pay (PRP) computed in accordance with the Guidelines issued by the Department of Public Enterprises from time to time.

c) Subsequent to wage revision in 2017, quantum of Performance Related Pay component of the salary of the CPSE employees has increased significantly. With the quantum allowed in the Fees and Charges Regulations 2015 (7% - 9% of the annual charges), there was a substantial shortfall in the funds required to pay the Performance Related Pay computed in accordance

with the DPE Guidelines. The Ministry of Power vide letter no. 18/2/2015-PG dated 17.03.2016 had also desired suitable amendments/ modifications in the Regulations in order to quantify the kitty available to POSOCO for payment of PRP benefits to its employees. As per the Wage Revision Guidelines dated 3.8.2017 and 4.8.2017 issued by DPE, impact of wage revision including PRP would form part of revenue stream of the company for companies like POSOCO.

d) In accordance with the DPE Guidelines, quantum of PLI/ PRP depends mainly upon the Company's performance on the targets prescribed in the Memorandum of Understanding (MoU) signed between the CPSE and Administrative Ministry. In case of POSOCO, MoU is signed with Ministry of Power and performance against the targets set in the MoU is evaluated at the end of the year by DPE.

e) Accordingly, the Commission vide order dated 10.6.2019 in Petition No. 344/MP/2018 has increased the incentive to 15% - 17% of annual charges.

f) For considering KPI-1 (Reporting of Inter-connection Metering Error) in case of the Petitioner, rationale submitted with the Petition which has been considered by the Commission while approving the PLI applications of previous years also. For arriving at the performance of NLDC, average performance of RLDCs has been considered.

g) Regarding KPI-2, as mentioned and quoted by the Respondent itself, NLDC is performing the assigned function of compiling and independently verifying the data regarding grid incidents and grid disturbances before finally reporting it to the Commission. Therefore, this KPI-2 is a function of NLDC.

h) With regard to the computation of HR expenses for the Control Period 2019-24, expenses incurred on Performance Related Pay (PRP) during the Control Period 2014-19 have not been considered as part of Human Resource

Expenses. PLI shown in the HR expenses during FY 2018-19 is actually provision made towards Certificate Linked Incentive. Same has also been submitted in the additional information submitted to the Commission in compliance of RoP of the hearing held on 25.02.2020 in Petition No 430/MP/2019.

Analysis and Decision

11. We have considered all the submissions of the Petitioner and the respondent. Before proceeding further, we consider it appropriate to deal with issue of maintainability of the Petition raised by the Respondent UPPCL.

12. The Respondent No.1, UPPCL has submitted that there is no enabling provision in the Act for NLDC to levy and collect fees and charges from the generating companies or licensees engaged in inter-State transmission of electricity. However, the Fees and Charges Regulations 2015 provides that NLDC may also file petition for approval of Fees and Charges. UPPCL has submitted that the same is not tenable under the law because the action which is not provided under the principal legislation (i.e. the Act), cannot be provided by any subordinate legislation or rules or regulations made thereunder. It has, therefore, prayed that this Petition is not maintainable.

13. Per contra, the Petitioner has submitted that in accordance with the National Load Despatch Centre Rules, 2004 notified on 2.3.2005, NLDC has been allowed to levy and collect such fee and charges as may be specified by the Commission.

14. We have considered the submissions of the Petitioner and the Respondent UPPCL. Relevant excerpt from the National Load Despatch Centre Rules, 2004 provides is as under:

> *"(2) Functions of National Load Despatch Centre – The National Load Despatch Centre shall be the apex body to ensure integrated operation of the national power system and shall discharge the following functions, namely :-*
>
> *……*
>
> *k) levy and collection of such fee and charges from the generating companies or licensees involved in the power system, as may be specified by the Central Commission……."*

This Rule provides for the Commission to specify levy and collection of such fee and charges from generating companies or licensees involved in the power system in respect of NLDC.

15. Relevant provisions of Regulations 6 and 7 of the Fees and charges Regulations 2015 provide as follows:

> *"6. Application for determination of fees and charges:*
>
> *(1) The RLDCs and NLDC shall make application in the formats annexed as Appendix I to these regulations within 180 days from the date of notification of these Regulations, for determination of fees and charges for the control period, based on capital expenditure incurred and duly certified by the auditor as on 1.4.2014 and projected to be incurred during the control period based on the CAPEX and the REPEX.*
>
> *……*
>
> 7. Determination of Fees and Charges
>
> (1) *The Fees and Charges shall be determined separately for each of the Regional Load Despatch Centres and National Load Despatch Centre;*
>
> *Provided that the annual charges of NLDC including corporate office expenses for the control period shall be apportioned among Regional Load Despatch Centre on the basis of the peak demand served (in MW) in the respective region as indicated on CEA's website for the preceding year."*

These provisions provide for determination of fees and charges for NLDC and also provide that annual charges of NLDC including corporate office expenses shall be apportioned among Regional Load Despatch Centres.

16. Further, Regulation 29(3) of the Fees and Charges Regulations 2015 requires NLDC to submit the details with regard to each Key Performance Indicator in the format specified in Appendix V of the said Regulations. Accordingly, NLDC has filed the instant Petition.

17. Thus, there are clear provisions under the Rules prescribed under the Central Government and the Regulations specified by the Commission for levy and collection of fees and charges for NLDC. The Respondent UPPCL has submitted that Rules or Regulations framed under the Act must conform to provisions of the Act and that in the instant case, the Rules/ Regulations are not covered by any provision of the Act. In other words, the Petitioner has challenged the provisions of the NLDC Rules, 2004 and the Fees and Charges Regulations 2015. In our view, such issues cannot be raised through reply to a petition. UPPCL may raise legality of provisions of Rules/ Regulations in appropriate forum.

18. In view of the above, the objections of UPPCL are rejected and the instant Petition is maintainable.

19. Another preliminary issue raised by UPPCL is regarding order dated 10.06.2019 in Petition No. 344/MP/2018. UPPCL has submitted that the Commission vide the aforesaid Order has relaxed the rate of recovery of incentive under

Regulation 29 of the Fees and Charges Regulation 2015 to 15% compared to earlier provision of only 7%. It has submitted that the Fees and Charges Regulation 2019 had come into existence on 5.4.2019 and that from this date (5.4.2019), the Fees and Charges Regulations 2015 ceased to have effect. It has, therefore, submitted that after expiry of validity of the Fees and Charges Regulation 2015, provisions of Regulation 29(5) cannot be relaxed by the Commission through passing its Order dated 10.6.2019 in Petition No. 344/MP/2018. As per UPPCL, the Fees and Charges Regulations 2015 was not in existence.

20. We have considered the submissions of the Respondent UPPCL. The submissions of the Respondent imply that the order of the Commission dated 10.6.2019 in Petition No. 344/MP/2018 is illegal. UPPCL has argued that the Fees and Charges Regulations 2015 was not valid on the date of the order i.e. on 10.6.2019. In view of UPPCL, once the Fees and Charges Regulations 2019 came into force on 5.4.2019, the Fees and Charges Regulations 2015 ceased to exist. We observe that the Petitioner i.e. NRLDC had approached the Commission vide Petition No. 344/MP/2018 that was filed on 8.11.2018 for change in the rate of incentive allowable, post pay revision effective from 3.1.2017 for balance period within 2014-19 control period. The Commission vide Order dated 10.6.2019 allowed such change in the rate of incentive from 7% to 15%, for period starting from 3.1.2017 till end of control period (2014-19).

21. Relevant provisions of the Fees and Charges Regulations 2015 related to its validity are extracted as under:

"1. Short title and commencement.

(2) These regulations shall come into force from the date of their publication in the Official Gazette, and unless reviewed earlier or extended by the Commission, shall be applicable during the control period from 1.4.2014 to 31.3.2019.

3. Definitions.

(11) 'Control period' means a period of five years starting from 1.4.2014;

6. Application for determination of fees and charges:

(8) During pendency of the application, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission during previous control period and applicable as on 31.3.2014, for the period starting from 1.4.2014 till approval of the Fees and Charges by the Commission, in accordance with these Regulations

22. Similarly, relevant provisions of the Fees and Charges Regulations 2019 related to its validity are extracted as under:

1. Short title and commencement

(2) These regulations shall come into effect from the date of their publication in the Official Gazette, and unless reviewed earlier or extended by the Commission, shall be applicable during the control period from 1.4.2019 to 31.3.2024.

***3. Definitions**: In these regulations, unless the context otherwise requires:*

(13) 'Control Period' means a period of five years starting from 1.4.2019;"

10. Application for determination of fees and charges

(8) During pendency of the application, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission during previous control period and applicable as on 31.3.2019, for the period starting from 1.4.2019 till approval of the Fees and Charges by the Commission, in accordance with these Regulations. This shall be subject to true up as approved by the Commission for the Control Period 2019-2024.

23. We note that the Fees and Charges Regulations 2015 and the Fees and Charges Regulations 2019 are similarly worded as regards control period and applicability of regulations. While the former deals with 2014-19 control period, the latter is for 2019-24 control period. Thus, the Fees and Charges Regulations 2015 is applicable for the years, 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 and for this period, the Fees and Charges Regulations 2019 are not applicable.. There is no overlap in period of applicability of the two regulations and the date of notification of regulations has no bearing on the period for which they are applicable.

24. The order dated 10.6.2019 in Petition No. 344/MP/2018 was issued by the Commission for the 2017-18 onwards of the 2014-19 control period. Irrespective of the Fees and Charges Regulations having been notified on 5.4.2019, it is the Fees and Charges Regulations 2015 that would be applicable for 2017-18 and 2018-19. Therefore, the contention of UPPCL that after notification of the Fees and Charges Regulations 2019, the issuing of order dated 10.6.2019 in Petition No. 344/MP/2018 under the Fees and Charges Regulations 2015 is incorrect, is without any basis and is, therefore, rejected.

25. Also, if the Respondent UPPCL was not satisfied with the order dated 10.6.2019 in Petition No. 344/MP/2018, it could have taken recourse to legal remedies available to it such as review of the order or appeal against the order. Not having done so, it cannot raise this issue now in this Petition.

26. Having dealt with issue of maintainability and preliminary objection, the following issues need our consideration:

a) **Whether Performance Linked Incentive (PLI) can be considered a component of HR Expenses?**

b) **Allowable Performance Linked Incentive (PLI) depending upon the KPIs worked out for the Petitioner.**

27. The above mentioned key issues are dealt in the succeeding paragraphs one by one.

a) Whether Performance Linked Incentive (PLI) can be considered a component of HR Expenses?

28. UPPCL has submitted that the Petitioner has provided details of human resource (HR) expenses for year 2018-19, which include, among others, productivity linked incentive. According to the auditor's certificate dated 18.10.2019, the Petitioner has incurred expenditure of Rs. 132.00 lakh under the head Productivity Linked Incentive. UPPCL submitted that the said productivity linked incentive cannot be covered under the HR expenses and, therefore, this expense may be deleted under the head human resource expenses.

29. In response, the Petitioner has submitted that the Productivity Linked Incentive shown in the HR expenses during FY 2018-19 is actually provision made towards Certificate Linked Incentive and it is not Performance Linked Incentive (PLI).

30. In view of the clarification provided by the Petitioner, it is clear that Performance Linked Incentive (PLI) is not a part of HR Expenses of the Petitioner.

b) Allowable Performance Linked Incentive (PLI) depending upon the KPIs worked out for the Petitioner.

31. The present petition has been filed under Regulations 6 and 29 of the Fees and Charges Regulations 2015 for approval of Performance Linked Incentive for the financial year 2018-19. Regulations 6 and 29 of the Fees and Charges Regulations 2015 are extracted as under:

"6. Application for determination of fees and charges:

(1) The RLDCs and NLDC shall make application in the formats annexed as Appendix I to these regulations within 180 days from the date of notification of these Regulations, for determination of fees and charges for the control period, based on capital expenditure incurred and duly certified by the auditor as on 1.4.2014 and projected to be incurred during the control period based on the CAPEX and the REPEX.

(2) The application shall contain particulars such as source of funds, equipments proposed to be replaced, details of assets written off, and details of assets to be capitalized etc.

(3) Before making the application, the concerned RLDC or NLDC, as the case may be, shall serve a copy of the application on the users and submit proof of service along with the application. The concerned RLDC or NLDC shall also keep the complete application posted on its website till the disposal of its petition.

(4) The concerned RLDC or NLDC, as the case may be, shall within 7 days after making the application, publish a notice of the application in at least two daily newspapers, one in English language and one in Indian modern language, having circulation in each of the States or Union Territories where the users are situated, in the same language as of the daily newspaper in which the notice of the application is published, in the formats given in Appendix II to these regulations.

(5) The concerned RLDC or NLDC, as the case may be, shall be allowed the fees and charges by the Commission based on the capital expenditure incurred as on 1.4.2014 and projected to be incurred during control period on the basis of CAPEX and REPEX duly certified by the auditor in accordance with these Regulations:

Provided that the application shall contain details of underlying assumptions and justification for the capital expenditure incurred and the expenditure proposed to be incurred in accordance with the CAPEX and REPEX.

(6) If the application is inadequate in any respect as required under Appendix-I of these regulations, the application shall be returned to the concerned RLDC or NLDC for resubmission of the petition within one month after rectifying the deficiencies as may be pointed out by the staff of the Commission.

(7) If the information furnished in the petition is in accordance with the regulations and is adequate for carrying out prudence check of the claims made the Commission shall consider the suggestions and objections, if any, received from the respondents and any other person including the consumers or consumer associations. The Commission shall issue order determining the fees and charges order after hearing the petitioner, the respondents and any other person permitted by the Commission.

(8) During pendency of the application, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission during previous control period and applicable as on 31.3.2014, for the period starting from 1.4.2014 till approval of the Fees and Charges by the Commission, in accordance with these Regulations.

(9) After expiry of the control period, the applicant shall continue to bill the users on the basis of fees and charges approved by the Commission and applicable as

on 31.3.2019 for the period starting from 1.4.2019 till approval of fees and charges under the applicable regulations."

"29. Performance linked incentive to RLDCs and NLDC:

(1) Recovery of incentive by the Regional Load Despatch Centre shall be based on the achievement of the Key Performance Indicators as specified in Appendix V or such other parameters as may be prescribed by the Commission.

(2) Each Regional Load Despatch Centre shall submit its actual performance against each of the key performance indicators to the Commission on annual basis as per the format specified in Appendix V.

(3) NLDC shall submit the details in regards to each Key Performance Indicator in the format specified in Appendix V along with the methodology for approval of the Commission.

(4) The Commission shall evaluate the overall performance of the RLDCs or NLDC, as the case may be, on the basis of weightage specified in Appendix V. The Commission, if required, may seek advice of the Central Electricity Authority for evaluation of the performance of system operator.

(5) The RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 7% of annual charges for aggregate performance level of 85% for three years commencing from 1.4.2014 and for aggregate performance level of 90% from 1.4.2017. The incentive shall increase by 1% of annual charges for every 5% increase of performance level above 90%: Provided that incentive shall be reduced by 1% of annual charges on prorata basis for the every 3% decrease in performance level below 85%.

(6) The RLDCs or NLDC, as the case may be, shall compute the Key Performance Indicators on annual basis for the previous year ending on 31st March and submit to the Commission along with petitions for approval of the Commission as per Appendix V and Appendix VI of these Regulations:

Provided that the key performance indicators of previous year ending on 31st March shall be considered to recover incentive on each year and shall be trued up at the end of the control period."

32. As per methodology specified in Appendix-V of the Fees and Charges Regulations 2015, KPI score for NLDC for the year 2018-19 has been submitted by the Petitioner as under:

Sl. No	Key Performance Indicators	Weightage	Previous Year (2017-18)	Current Year (2018-19)
1	Reporting of Interconnection meter error	10	10.00	10.00
2	Reporting of Grid Incidents and Grid Disturbance	10	10.00	10.00
3	Average processing time of shut down request	10	10.00	10.00
4	Availability of SCADA System	10	9.990	9.996
5	Voltage Deviation Index (VDI)	10	10.00	10.00
6	Frequency Deviation Index (FDI)	10	10.00	10.00
7	Reporting of System Reliability	10	10.00	10.00
8	Availability of Website	10	9.971	9.999
9	Availability of Standby Supply	5	5.00	5.00
10	Variance of Capital expenditure	5	3.779	3.815
11	Variance of Non Capital expenditure	5	3.945	4.978
12	Percentage of Certified Employee	5	4.615	4.173
	Total	100	97.300	97.961

33. We have considered the Petitioner‘s claim for Performance Linked Incentive (PLI). The Petitioner has submitted that the Commission has notified various performance indicators and their weightage for the determination of fees and charges in the Fees and Charges Regulations 2015 and performance on these KPIs has been quantified to make it measurable. The Petitioner has submitted KPI wise details which have been dealt with in the succeeding paragraphs:

KPI-1: Reporting of Interconnection metering error

34. The Petitioner has submitted that the meter readings are processed on weekly basis and an error could only be detected after processing the same and after going through the validation process. RLDCs are reporting the meter errors on weekly basis. These are made available on RLDC websites as per the provisions in the Regulations. Hence, the possible no. of reports in a year is 52 which have been

converted to percentage based on the actual reporting. The percentage performance has been proportionately converted to marks scored. The Petitioner has submitted that problems related to meters including those installed at inter-regional/ international tie points are being reported by concerned RLDCs to the utilities for corrective action.

35. Further, it is submitted by the Petitioner that as per Regulation 2.3.2 of the Grid Code, RLDCs are responsible for meter data processing. Regulations 2.3.2 of Grid Code is reproduced below:

"2.3.2 The following are contemplated as exclusive functions of RLDCs
(a) System operation and control including inter-state transfer of power, covering contingency analysis and operational planning on real time basis;
(b) Scheduling / re-scheduling of generation;
(c) System restoration following grid disturbances;
(d) Metering and data collection;
(e) Compiling and furnishing data pertaining to system operation;
(f) Operation of regional UI pool account, regional reactive energy account and congestion Charge Account, provided that such functions will be undertaken by any entity (ies) other than RLDCs if the Commission so directs.
(g) Operation of ancillary services."

36. Respondent UPPCL has submitted that since metering and data collection is sole responsibility of RLDCs as per the Grid Code, this KPI may be deleted for the purpose of KPI scores of NLDC for the year 2018-19. The Petitioner vide its rejoinder to the reply of UPPCL submitted that the rationale submitted with the Petition has been considered by the Commission while approving granting PLI in previous years also. The Petitioner has submitted that for arriving at the performance of NLDC, average performance of RLDCs has been considered.

37. Relevant extract from Regulation 29(3) of the Fees and Charges Regulations 2015 is extracted as under:

> *"29. Performance linked incentive to RLDCs and NLDC:*
> *(3) NLDC shall submit the details in regards to each Key Performance Indicator in the format specified in Appendix V alongwith the methodology for approval of the Commission.*

38. We note that Appendix V includes "Interconnection Meter Error" as the KPI for NLDC also. Further NLDC has been proposing average performance of RLDCs under the said KPI which has been approved by the Commission for years 2014-2018. Accordingly the same methodology, i.e average performance of RLDCs shall be considered for the year 2018-19 also.

39. The total weightage of parameter KPI-1 ("reporting of Inter-connection metering error") is 10 and the Petitioner has claimed performance during the financial year 2018-19 as average performance of RLDCs, which are as follows:

RLDC	Petition No.	Performance during 2018-19 (%)	Marks scored in proportion to Performance during 2018-19
NRLDC	185/MP/2020	100%	10
WRLDC	160/MP/2020	100%	10
SRLDC	184/MP/2020	100%	10
ERLDC	159/MP/2020	100%	10
NERLDC	186/MP/2020	100%	10

40. The Petitioner has worked out the average of marks scored by the five (5) RLDCs mentioned in table above as 10. Accordingly, the weightage factor for reporting of inter-connection meter error is approved as 10.

KPI-2: Reporting of Grid Incidents and Grid Disturbance

41. The Petitioner has submitted that grid incidents and grid disturbances are reported by the RLDCs to NLDC on monthly basis. The same are then compiled and independently verified by NLDC. Afterwards the same is reported to the Commission on a monthly basis as a part of monthly operational report issued by NLDC in accordance with the Grid Code. As the reporting on grid incidents and grid disturbances are generated on monthly basis, target reports to be generated have been considered to be 12. Percentage performance has been measured based on the actual number of reports generated, which has been proportionately converted to marks scored.

42. The Petitioner has submitted that as against the total weightage of 10 for parameter reporting of grid incidents and grid disturbance, actual incidents of such events during the financial year 2018-19 are as under:

FY-2018-19			
Category*	Count (Nos.)	Recovery Period (HH:MM:SS)	Loss of Energy (MUs)
GI-1	118	252:29:00	4.20
GI-2	355	1144:02:00	5.60
GD-1	453	1048:01:00	36.04
GD-2	2	0:24:00	0.05
GD-3	1	0:35:00	0.24
GD-4	0	0:00:00	0.00
GD-5	0	0:00:00	0.00
All	**929**	**2445:31:00**	**46.14**

43. Further the Petitioner has submitted that a copy of the report is also available in public domain on POSOCO website (https://posoco.in/reports/monthly-

reports/monthly-reports-2018-19/). The details for the report for the Financial Year 2018 – 19 are as follows:

Sl. No.	Month	Date of Reporting
1	April 2018	23rd May 2018
2	May 2018	22nd June 2018
3	June 2018	23rd July 2018
4	July 2018	23rd August 2018
5	August 2018	23rd September 2018
6	September 2018	23rd October 2018
7	October 2018	22nd November 2018
8	November 2018	21st December 2018
9	December 2018	23rd January 2019
10	January 2019	22nd February 2019
11	February 2019	22nd March 2019
12	March 2019	23rd April 2019

44. The Petitioner has submitted performance-wise details as under:

Performance during FY 2018-19 (In %)*=	100.00
Marks Scored (In proportion of the %age performance above)	10.00
***Formula for performance calculation:**	**(No. of monthly reports issued / 12)*100**

45. The Respondent UPPCL has submitted that the function to "report grid incidents and grid disturbances" is assigned to RLDC and the role of NLDC is limited to compilation of the same from various RLDCs and submitting the same to the Commission. As such, this KPI is not concerned with the functions of NLDC and the same might not be considered for evaluation of performance of NLDC.

46. The Petitioner vide its rejoinder has submitted that NLDC is performing the assigned function of compiling and independently verifying the data regarding grid

incidents and grid disturbances before finally reporting it to the Commission. Therefore, this KPI is a function of NLDC.

47. We have considered the submissions of the Petitioner and Respondents. Perusal of the above reveals that the Petitioner is reporting incident of grid disturbance each month to the Commission after compiling and independently verifying the data regarding grid incidents and grid disturbances. Accordingly, as per Appendix VI of the Fees and Charges Regulations 2015, the weightage for reporting of grid incidents and grid disturbance is considered 10 out of 10.

KPI-3: Average Processing time of shut down request

48. The Petitioner has submitted that the shutdown process, uniform across all the RLDCs, has been discussed and approved at RPC level. Time allowed to NLDC for approval of the shut-down requests is 26 hours and to RLDCs, it is 50 hours (including time of 26 hours for NLDC). This methodology has been devised considering primarily the planned outages approved in the monthly OCC meetings of RPCs which are processed by RLDCs on D-3 basis (3-day ahead of actual day of outage) based on confirmation from the shutdown requesting agency and the then prevailing grid conditions. It has submitted that the procedure to streamline the process of transmission outage coordination between SLDCs, RLDCs, NLDC, RPCs and Indenting Agencies was developed by NLDC in 2013 and approved in OCC fora. The Petitioner has submitted that as per the approved process, RLDC approves the shutdown requests of inter-State transmission lines and NLDC approves the shutdown requests for inter-regional and 765 kV transmission lines.

49. Further, the Petitioner submitted that the RLDCs after processing the shut down requests at regional level forward the list to NLDC for impact assessment at national level. After clearance from NLDC, the final list of cleared shut down requests are intimated by respective RLDCs to the requesting agencies on D-1 (i.e. one day ahead of the proposed date of outage).

50. As per outage planning procedure, shutdown processing time for NLDC/RLDCs is as tabulated below:

Sl No	Activity	Day	Time
1	Request of shutdown from indenting agency to concerned RLDC.	D-3	1000 hrs
2	Forwarding request of shutdown requiring NLDC approval from RLDC to other concerned RLDCs and NLDC (along with the recommendations and study result)	D-2	1000 hrs
3	Comments of other RLDCs or NLDC	D-2	1600 hrs
4	Approval or Rejection of Request	D-1	1200 hrs

Shutdown Processing Time for NLDC is Calculated as : Sr.No(4)- Sr.No(2)= 26 hrs
Shutdown Processing Time for RLDC is Calculated as : Sr.No(4)- Sr.No(1)= 50 hrs

51. The weightage for the parameter “average processing time of shut down request” is 10. The Petitioner has submitted average processing time of shut down request during the financial year 2018-19 as under:

S. No.	Month	Total No of shutdown requests in a month(B)	Total time (hrs) taken to approve the shutdown in a month (A)	Total time (hrs)taken to approve the shutdown in a month /Total No of shutdown requests in a month (C=A/B)

1	Apr18	117	2628	22.46
2	May'18	83	1608	19.37
3	June'18	86	1604	18.65
4	July'18	126	2226	17.66
5	Aug'18	85	1703	20.04
6	Sept'18	91	1774	19.49
7	Oct'18	100	1836	18.36
8	Nov'18	128	2237	17.48
9	Dec'18	92	1607	17.47
10	Jan'19	89	1920	21.57
11	Feb'19	108	1882	17.43
12	Mar'19	102	1687	16.54
	Total	**1207**	**22712**	**18.82**

52. The Petitioner has submitted that as per the above table, the average time taken by NLDC, during the year 2018-19, to approve the shutdown is 18.82 hours, which is lesser than 26 hours as approved. This conclusion is substantiated by the formula described below:

Performance during FY 2018-19 (In %)*:	**100.00**
Marks Scored (In proportion of the %age performance above)	**10.00**
***Formula for performance calculation:**	IF((A-B*26)>0, (1-(A-B*26)/(B*26))*100,100)

53. We have considered the submission of the Petitioner. As per Appendix VI of the Fees and Charges Regulations 2015, weightage for 'average processing time of shut down request' by the Petitioner is considered as 10 out of 10.

KPI-4: Availability of SCADA,

54. The Petitioner has submitted the following regarding the availability of SCADA:

a) SCADA systems installed in RLDCs and NLDC is a collection of software and hardware modules which provide essential functions like (i) real time data reporting from field, (ii) real time data exchange between various Load Despatch centres, (iii) historical data archiving & retrieving, (iv) network analysis studies, (v) grid dispatcher training, (vi) document management system, and (vii) MIS reporting.

b) SCADA system at NLDC acquires real time data from RLDCs through dedicated communication links either on communication network implemented through Unified Load Despatch & Communication Scheme (ULDC) or through POWERTEL (communication network provided by the CTU).

c) SCADA system at RLDC acquires real time data from Remote Terminal Unit (RTU)/ Sub-Station Automation System (SAS) for central sector stations and IPP stations installed in respective Region through ULDC communication network (in case, ULDC link is not available, POWERTEL is used). Real time data from various SLDCs of the Region is fetched through ICCP protocol on dedicated communication links provided through ULDC network with redundancy and POWERTEL.

d) The main reasons of outages of real-time data are listed below:

1. Failure of critical SCADA servers (hardware level)
2. Failure of critical SCADA applications (software level)
3. Communication failure

e) Critical infrastructure of SCADA is redundant at server and network level to ensure standby operation and availability in case of any contingency. In case, data at Main control centre is not available, Back-up control centre is utilized to visualize the real-time data.

f) SCADA systems are covered under long term maintenance contract by System Integrator/ OEM having financial implications in case of outages even in the component level. The System Integrator is required to attend the issues as per timelines defined in the maintenance contract, failing which a portion of the maintenance charges can be deducted as penalty. Records of all incidences are maintained along with resolution details. Measures for maintenance contract have been kept stringent so that it does not affect the overall SCADA system availability to the grid operators. The records for KPI are generated in line with above philosophy.

g) Both Main and Back-up SCADA systems have two SCADA servers working in redundant mode with one of the servers in master role and the other in standby role. Consequently, services of SCADA system is considered available when at least one of the redundant servers is up. In the event of failure of both the SCADA servers at Main control centre (CC), monitoring of regional grid can be done through SCADA system of Backup. Accordingly, for the purpose of computation of SCADA availability, the status of main and standby SCADA servers at Main and Backup control centres is checked. If any one of the servers is working at any instant and real time SCADA data is available to the control room, SCADA system is considered to be available.

h) SCADA system at Main and Backup control centres is checked for healthiness on daily basis based on server logs and system alarms of SCADA system in hardware and software levels. Daily check on healthiness of SCADA system components such as servers, networks, and processes etc. is made by the system integrator and kept in record.

i) There are different levels of severities depending upon the criticality of the failures. Loss of SCADA system to control room is categorized as Severity 1. The severity matrix as per maintenance contract is given below:

Category	Definition
Severity 1 – Urgent	Complete system failure, severe system instability, loss or failure of any major subsystem or system component such as to cause a significant adverse impact to system availability, performance, or operational capability
Severity 2 – Serious	Degradation of services or critical functions such as to negatively impact system operation. Failure of any redundant system component such that the normal redundancy is lost. Non-availability of System Integrator's Man-power at Control Centre during working hours, non-availability of spares
Severity 3 – Minor	Any other system defect, failure, or unexpected operation
Severity 4 – General/Technical Help	Request for information, technical configuration assistance, "how to" guidance and enhancement requests

j) If due to any fault/ malfunctioning, the real time grid operations get affected, down time is recorded for the period for which the fault/ malfunctioning persisted. For example, if both Main and Back up servers of SCADA system are down and grid operators are not getting any data through SCADA system, the incident is considered with highest severity and contribute to unavailability.

k) As Communication networks are provided by ULDC/ POWERTEL/ third party lease lines, RLDC does not have direct control over the availability of each links. As such data outage due to communication network is not considered under SCADA availability calculation.

l) The downtime for all such incidents reported in a month are accumulated to arrive at the total system downtime in that month based on the status of servers stored in SCADA database, month-wise percentage availability in terms of hours and percentage is calculated. The same is compiled for computation of monthly/ quarterly availability of SCADA system.

55. The weightage for this parameter is 10. The Petitioner has submitted that percentage availability of 12 months (April 2018 to March, 2019) is 99.96. The marks claimed by the Petitioner is as follows:

S. No.	Month	% Availability
1	April'18	99.970
2	May'18	100.00
3	June'18	100.00
4	July'18	99.960
5	August'18	100.00
6	September'18	100.00
7	October'18	99.950
8	November'18	100.00
9	December'18	100.00
10	January'19	100.00
11	February'19	100.00
12	March'19	99.670
	Average of 12 months	**99.963**

Performance during FY 2018-19:	99.963
Marks Scored (In proportion of the %age performance above)	9.996

56. We have considered the submissions of the Petitioner and verified its claims. Accordingly, as per Appendix VI of the RLDC Fees and Charges Regulations 2015, the weightage for availability of SCADA is considered as 9.996 out of 10.

KPI-5: Voltage Deviation Index (VDI)

57. The Petitioner has submitted that the Voltage deviation index of important substations is calculated on daily, weekly as well as monthly basis and same is

intimated to utilities via daily, weekly and monthly reports. VDI for each important station is calculated as the percentage of time the voltage was outside the range specified in the Grid Code (380-420 kV at 400 kV level, 728-800 kV at 765 kV level). For this purpose, data recorded by SCADA is used. The percentage of samples lying outside the Grid Code specified range constitutes VDI for the station. A sample calculation is shown below:

Station	%age of time Voltage below 728/380 kV	%age of time Voltage between 728/380 kV & 800/420 kV	%age of time Voltage above 800/420 kV	Voltage deviation index (%age of time voltage is outside IEGC band)	Maximum Voltage (kV)	Minimum Voltage (kV)	Average Voltage (kV)
Agra	0.00%	100.00%	0.00%	0.00%	796	755	777

58. Further, the Petitioner submitted that Section 2.5.9 of the NLDC Operating Procedure 2018, gives the corrective actions to be taken in the event of voltage going high and low. The relevant extract from the procedure is reproduced below:

> *"Following corrective measures shall be taken in the event of voltage going high / low:-*
>
> *2.5.9.1 In the event of high voltage (when the bus voltage going above 410 kV), following specific steps would be taken by the respective grid substation/generating station at their own, unless specifically mentioned by NLDC/RLDC/SLDCs.*
>
> *The bus reactor is switched in*
> *ii. The manually switchable capacitor banks is taken out*
> *iii. The switchable line/tertiary reactor are taken in.*
> *iv. Optimize the filter banks at HVDC terminal*
> *v. All the generating units on bar shall absorb reactive power within the capability curve*
> *vi. Operate synchronous condensers wherever available for VAR absorption*
> *vii. Operate hydro generator / gas turbine as synchronous condenser for VAR absorption wherever such facilities are available*
> *viii. Bring down power flow on HVDC terminals so that loading on parallel EHV AC network goes up, resulting in drop in voltage.*

ix. Open lightly loaded lines in consultation with RLDC/SLDC for ensuring security of the balanced network. To the extent possible, it must be ensured that no loop of transmission lines is broken due to opening of lines to control the high voltage. Further, switching operations may be kept to minimum as far as possible in accordance with guidelines issued in this regard.

2.5.9.2 In the event of low voltage (when the bus voltage going down below 390kV), following specific steps would be taken by the respective grid substation/generating station at their own, unless specifically mentioned by NLDC/RLDC/SLDCs.

Close the lines which were opened to control high voltage in consultation with RLDC/SLDC.
ii. The bus reactor is switched out
iii. The manually switchable capacitor banks are switched in.
iv. The switchable line/tertiary reactor are taken out
v. Optimize the filter banks at HVDC terminal
vi. All the generating units on bar shall generate reactive power within capability curve.
vii. Operate synchronous condenser for VAR generation
viii. Operate hydro generator / gas turbine as synchronous condenser for VAR generation wherever such facilities are available
ix. Increase power flow on HVDC terminals so that loading on parallel Extra High Voltage (EHV) network goes down resulting in rise in voltage."

59. The Petitioner submitted that corrective actions are taken in real time grid conditions by NLDC at 765kV & inter-regional level by opening/ closing shunt reactors, transmission lines etc. and by RLDCs for other inter-State system. The Petitioner also submitted that apart from these, persistent high voltage and low voltage are being reported in the NLDC Operational feedback every quarter. Link for NLDC operational feedback for the quarter Jul'18 - Sept'18 is available at https://posoco.in/download/nldc-operational-feedback_october_2018_q2-2/?wpdmdl=20373. Nodes experiencing low/high voltage are listed in Operational Feedback. This information is being discussed in Standing Committee on Power System Planning of different regions with the stakeholders. Corrective action is also being discussed in standing committee meetings and OCC meetings.

60. NLDC also uploads the information on Voltage Deviation Index (VDI) on its website on daily, weekly and monthly basis as a part of its Daily, Weekly and Monthly reports. The relevant web links are as under:

KPI-5 (VDI)	Web Link on NLDC website
Daily VDI	https://posoco.in/reports/system-reliability-indices/daily-vdittcatc/daily-vdittcatc-2018-19/
Weekly VDI	https://posoco.in/reports/system-reliability-indices/weekly-vdittcatc/weekly-vdittcatc-2018-19/
Monthly VDI	https://posoco.in/reports/system-reliability-indices/monthly-vdittcatc/monthly-vdittcatc-2018-19/

61. The weightage for the parameter "Voltage Deviation Index" is 10. The Petitioner has submitted the details of VDI as under:

S. No.	Name of the 400/765 kV substation	Intimation to utilities through Daily reports for corrective action or not	Intimation to utilities through weekly reports for corrective action or not	Intimation to utilities through monthly reports for corrective action or not
A	B	C	D	E
1	**Agra**	Y	Y	Y
2	**Anpara-D**	Y	Y	Y
3	**Anta**	Y	Y	Y
4	**Ballia**	Y	Y	Y
5	**Bhiwani**	Y	Y	Y
6	**Fatehpur**	Y	Y	Y
7	**Greater Noida**	Y	Y	Y
8	**Lucknow**	Y	Y	Y
9	**Lalitpur**	Y	Y	Y
10	**Meerut**	Y	Y	Y
11	**Moga**	Y	Y	Y
12	**Phagi**	Y	Y	Y
13	**Unnao**	Y	Y	Y

14	**Akola**	Y	Y	Y
15	**Aurangabad**	Y	Y	Y
16	**Bhopal (BDTCL)**	Y	Y	Y
17	**Bilaspur**	Y	Y	Y
18	**Bina**	Y	Y	Y
19	**Champa**	Y	Y	Y
20	**Dharamjaigarh**	Y	Y	Y
21	**Dhule (BDTCL)**	Y	Y	Y
22	**Gwalior**	Y	Y	Y
23	**Indore**	Y	Y	Y
24	**Koradi**	Y	Y	Y
25	**Pune**	Y	Y	Y
26	**Raigarh PS (Kotra)**	Y	Y	Y
27	**Sasan**	Y	Y	Y
28	**Seoni**	Y	Y	Y
29	**Sipat**	Y	Y	Y
30	**Sholapur**	Y	Y	Y
31	**Tamnar PS**	Y	Y	Y
32	**Tirora**	Y	Y	Y
33	**Vadodara**	Y	Y	Y
34	**Wardha**	Y	Y	Y
35	**Nellore PS**	Y	Y	Y
36	**Raichur**	Y	Y	Y
37	**Kurnool**	Y	Y	Y
38	**Thiruvalam**	Y	Y	Y
39	**Srikakulam**	Y	Y	Y
40	**Angul**	Y	Y	Y
41	**Gaya**	Y	Y	Y
42	**Jharsuguda**	Y	Y	Y
43	**Ranchi**	Y	Y	Y
44	**Bongaigaon**	Y	Y	Y
45	**Bongaigaon TPS**	Y	Y	Y
46	**Biswanath Chariali**	Y	Y	Y
47	**Misa**	Y	Y	Y

48	**Silchar**	Y	Y	Y

Performance during FY 2018-19 (In %)*:	100.00
Marks Scored (In proportion of the %age performance above)	10.00
***Formula for performance calculation:**	**(((No. of daily reports issued (to be derived from column C)/365(Total no. of days in FY2018-19))*100)+(No. of weekly reports issued (to be derived from column D)/52(Total no. of weeks in FY2018-19))*100)+ (No. of monthly reports issued (to be derived from column E)/12)*100))/3**

62. We have considered the submission of the Petitioner and verified its claims. Accordingly, as per Appendix VI of the Fees and Charges Regulations 2015, the weightage for Voltage Deviation Index (VDI) is considered as 10 out of 10.

KPI-6: Frequency Deviation Index (FDI)

63. The Petitioner has submitted that the FDI is calculated as the percentage of time for which frequency remains outside the band prescribed in the Grid Code. Ten second synchrophasor data is used for the calculation. The percentage of samples lying below 49.9 Hz and above 50.05 Hz together constitute FDI. The sample is shown below:

Date	**Percentage of time frequency is**			**Freq. Deviation Index (FDI)**	**Average Frequency (Hz)**
	<49.9 Hz	**49.9 – 50.05 Hz**	**>50.05 Hz**		
01-May-18	1.98	78.74	19.28	21.26	50.00

64. The frequency deviation indices are being reported on daily basis along with weekly and monthly reports as per Regulation. The possible no. of reports which

could be generated (365 for daily, 52 for weekly and 12 for monthly) has been converted to KPI scores based on the actual reporting.

65. NLDC uploads the information on Frequency Deviation Index (FDI) on its website on daily, weekly and monthly basis as a part of its Daily, Weekly and Monthly reports. The relevant web links are as under:

Daily FDI	https://posoco.in/reports/frequency-profile/frequency-profile-2018-19/
Weekly FDI	https://posoco.in/reports/weekly-reports/weekly-reports-2018-19/
Monthly FDI	https://posoco.in/reports/monthly-reports/monthly-reports-2018-19/

66. The weightage for the reporting of this parameter i.e. frequency deviation index (FDI) is 10. The Petitioner has submitted that it has issued daily, weekly and monthly Reports for the months of April 2018 to March 2019.

Performance during FY 2018-19 (In %)*=	100.00
Marks Scored (In proportion of the %age performance above)	10.00
***Formula for performance calculation:**	**(((No. of daily reports issued)/365(Total no. of days in FY 2018-19))*100) + (No. of weekly reports issued /52 (Total no. of weeks in FY 2018-19))*100) + (No. of monthly reports issued /12)*100))/3**

67. We have considered the submission of the Petitioner and verified its claims. Accordingly, as per Appendix VI of the Fees and Charges Regulations 2015, the weightage for Frequency Deviation Index (FDI) is considered 10 out of 10.

KPI-7: Reporting of System Reliability

68. The deviation indices are being reported on daily basis for the critical nodes along with weekly and monthly reports as per the Regulations. The possible no. of reports which could be generated (365 for daily, 52 for weekly and 12 for monthly) has been converted to KPI scores based on the actual reporting.

69. The weightage for this parameter i.e. Reporting of System Reliability (RSR) is 10. The Petitioner has submitted that it has reported (a) (N-1) violations; (b) ATC violations; and (c) Angle difference between important buses through daily, weekly and monthly reports for the months of April 2018 to March 2019. The Petitioner has submitted the following reports of system reliability:

(a) Reporting of (N-1) violations (To be reported to CERC):

X*=	100
*** Formula**	**(((No. of daily reports issued /365(Total no. of days in FY2018-19))*100) + (No. of weekly reports issued /52(Total no. of weeks in FY2018-19))*100) + (No. of monthly reports issued /12)*100))/3**

(b) Reporting of ATC violations (To be reported to CERC):

Y*=	100
*** Formula**	**(((No. of daily reports issued /365(Total no. of days in FY2018-19))*100) + (No. of weekly reports issued /52(Total no. of weeks in FY2018-19))*100) + (No. of monthly reports issued /12)*100))/3**

(c) Reporting of Angle difference between important buses (To be reported to CERC)

Z*=	100
*** Formula**	**(((No. of daily reports issued /365(Total no. of days in FY2018-19))*100) + (No. of weekly reports issued /52(Total no. of weeks in FY2018-19))*100) + (No. of monthly reports issued /12)*100))/3**

Performance during FY 2018-19 (In %)*=	**100.00**
Marks Scored (In proportion of the %age performance above)	**10.00**
*** Formula**	**(X+Y+Z)/3**

70. With reference to the System Reliability, the percentage of times N-1 criteria (i.e. Total Transfer Capability) violated in the inter-regional corridors is being reported by NLDC on daily, weekly and monthly basis. The relevant web links are as under:

Daily reporting	https://posoco.in/reports/system-reliability-indices/daily-vdittcatc/daily-vdittcatc-2018-19/
Weekly reporting	https://posoco.in/reports/system-reliability-indices/weekly-vdittcatc/weekly-vdittcatc-2018-19/
Monthly reporting	https://posoco.in/reports/system-reliability-indices/monthly-vdittcatc/monthly-vdittcatc-2018-19/

71. With reference to the System Reliability, the percentage of times ATC (i.e. Available Transfer Capability) violated in the inter-regional corridors is being reported by NLDC on daily weekly and monthly basis. The relevant web links are as under:

Daily reporting	https://posoco.in/reports/system-reliability-indices/daily-vdittcatc/daily-vdittcatc-2018-19/
Weekly reporting	https://posoco.in/reports/system-reliability-indices/weekly-vdittcatc/weekly-vdittcatc-2018-19/
Monthly reporting	https://posoco.in/reports/system-reliability-indices/monthly-vdittcatc/monthly-vdittcatc-2018-19/

72. With reference to the System Reliability, the percentage of times the angular difference on important buses was beyond the permissible limits, is being reported by NLDC on daily, weekly and monthly basis. The relevant web links are as under:

Daily reporting	https://posoco.in/reports/system-reliability-indices/daily-angular-difference/daily-angular-difference-2018-19/
Weekly reporting	https://posoco.in/reports/system-reliability-indices/weekly-angular-difference/weekly-angular-difference-2018-19/
Monthly reporting	https://posoco.in/reports/system-reliability-indices/monthly-vdittcatc/monthly-vdittcatc-2018-19/

73. We have considered the submission of the Petitioners. As per Appendix VI of the Fees and Charges Regulations 2015, the weightage for reporting system reliability is allowed as 10 out of 10.

KPI-8: Availability of website

74. The Petitioner has submitted that different type of network monitoring tools have been deployed at different control centres to capture the outages of websites, some of those are PRTG, Trend Micro Anti-APT Deep Discovery etc. This network management software generates comprehensive reports. Similarly, with the ISP service provider's user interface, user can see the availability of the ISP links which is commercially linked also.

75. The Petitioner has submitted that depending upon the availability data, month-wise percentage availability has been calculated. Then, percentage average availability of 12 months, has been proportionately converted to marks scored.

76. The weightage for the parameter "availability of website" is 10. The Petitioner has submitted the details of percentage of availability of website for 12 months (April 2018 to March 2019) as 99.99%. The details of marks claimed are as follows:

Sl. No	Month	% Availability
1	April'18	100.00
2	May'18	100.00
3	June'18	99.89
4	July'18	99.99
5	August'18	100.00
6	September'18	100.00
7	October'18	99.99
8	November'18	100.00
9	December'18	100.00
10	January'19	100.00
11	February'19	100.00
12	March'19	100.00
	Average of 12 months	99.99
Performance during FY 2018-19*:		**99.99**
Marks Scored (In proportion of the %age performance above)		**9.999**
* Average of 12 months		

77. We have considered the submission of the Petitioner. The Petitioner has reported availability of website as 99.99%. The weightage allowed for availability of website is allowed as 9.999 out of 10.

KPI-9: Availability of Standby Power Supply

78. The Petitioner has submitted that powers to all the critical infrastructures are supplied through redundant UPS system and battery system. Inputs to these UPS/ battery system are being supplied either through incoming feeders or DG sets (in case of failure of main inputs). These auxiliary systems are also under AMC and are

being checked/ tested on regular basis. Trial runs are carried on weekly basis to check the DG set availability. Daily records are being maintained at each of the locations. The corresponding data is used to calculate the availability of standby power supply. Depending upon the availability data, month-wise percentage availability has been calculated. Then, percentage average availability of 12 months, has been proportionately converted to marks scored.

79. The Petitioner has submitted the details of percentage of availability of standby power supply for 12 months (April 2018 to March 2019) as 100%. The total weightage for the parameter “availability of standby power supply” is 5. The Petitioner has submitted availability of standby power supply as under:

Performance during FY 2018-19*:	100
Marks Scored (in proportion of the %age performance above)	5
* Average of 12 months	

80. We have considered the submission of the Petitioner. Since the Petitioner has submitted the 100% availability of the standby power supply for all the 12 months, we consider this KPI as 100%. Therefore, the weightage allowed for availability of standby power supply is considered as 5 out of 5.

KPI 10: Variance of Capital expenditure

81. The Petitioner has submitted that for calculating the performance against KPI-10, the figures as per the earlier orders issued by the Commission for fees and

charges for the control period 2014-19 have been considered as targets and the figures as per the Auditor Certificate have been taken as actual performance.

82. The weightage for the parameter 'Variance of capital expenditure' is 5. The Petitioner has submitted the details of Variance of Capital Expenditure as under:

Figures in Rs. Lakh

Capital Expenditure allowed by CERC (A)	**Actual Expenditure incurred (B)**	**% Variation C=ABS((A-B)/A)*100**
2020.00	381.66	81.11
In column A, figures as per the RLDCs Fees and Charges orders by CERC for the control period 2014-19 have been considered. In Column B, value as per Auditor Certificate for FY 2018-19 has been considered.		

83. The Petitioner has claimed that up to 10% variation has been considered for claiming 100% performance and for any additional 3% variation beyond initial 10%, performance decreases by 1% in line with the methodology of the Incentive calculation prescribed in the Regulation 29(5) of the Fees and Charges Regulations 2015. Percentage performance has been proportionately converted to marks scored. The calculations regarding the KPI-10 is as mentioned below:

Performance during FY 2018-19*:	**76.30**
*** Formula**	**IF(C>10, 100-(C-10)/3,100)**
Marks Scored (in proportion of the %age performance above)	3.815
* Average of 12 months	

84. We have considered the submission of the Petitioner. The weightage allowed for variance of capital expenditure is considered as 3.815 out of 5.

KPI 11: Variance of Non-Capital expenditure

85. The Petitioner has submitted that for calculating the performance against KPI-11, figures as per earlier orders of the Commission for fees and charges for the control period 2014-19 and order in Petition no. 344/MP/2018 along with IA 26/2019, dated 10.06.19 have been considered as targets and the figures as per the Auditor Certificate respectively have been taken as actual performance.

86. The weightage for the parameter 'variance of non-capital expenditure' is 5. The Petitioner has submitted the details of variance of non-capital expenditure as under:

Figures in Rs. Lakh		
Non-Capital Expenditure allowed by CERC (A)	Actual Expenditure incurred (B)	% Variation C=ABS(((A-B)/A)*100)
5003.47	5570.05	11.32
In the Non-Capital Expenditure, HR Expenses, O&M Expenses have been considered. In column A, figures as per the RLDCs Fees and Charges Orders by CERC for the control period 2014-19 and CERC order of Petition no. 344/MP/2018 Along with IA 26/2019, Dtd. 10.06.19 have been considered. In Column B, value as per Auditor Certificate for FY 2018-19 has been considered.		

87. Further the Petitioner submitted that 10% variation has been considered for claiming 100% performance and for any additional 3% variation beyond initial 10%, performance decreases by 1% in line with the methodology of the Incentive calculation prescribed in the Regulation 29(5) of the Fees and Charges Regulations 2015. Percentage performance has been proportionately converted to marks scored. The calculations regarding the KPI-11 is mentioned below:

Performance during FY 2018-19*:	**99.56**
*** Formula**	**IF(C>10, 100-(C-10)/3,100)**

Marks Scored (in proportion of the %age performance above)	4.978
* Average of 12 months	

88. We have considered the submission of the Petitioner. The weightage allowed for variance of non-capital expenditure is considered as 4.978 out of 5.

KPI 12: Percentage of certified employees

89. The Petitioner has submitted that the certification framework was introduced in 2011 based on recommendations of G.B. Pradhan Committee Report which called for "Introduction of a system of 'certification' of System Operators by an independent body such as the NPC/NPTI" and "Establishment of an Institute for training of system operators. National Power Training Institute (NPTI) may be entrusted with the responsibility of training initially". Accordingly, a framework was developed for System Operators from the States and POSOCO for Training and Certification, with NPTI appointed as the certifying agency.

90. Further the Petitioner submitted that the framework provides for Basic Level, Specialist Level and Management Level Courses. Till date 7 (seven) Basic Level certification and 6 (six) specialist level certifications have been conducted (three on regulatory framework in Power Sector, two on power system reliability and one on power system logistics). The examinations are held online on all India basis. Basic Level Certification is a foundation level exam where all system operators in the country can appear, whereas, specialist level exams focus on a particular area of

expertise. Validity of both certificates is three years, system operators are required to have at least one certificate still in its validity period to be qualified as certified.

91. The weightage for the parameter 'percentage of certified employees' is 5. The Petitioner has submitted the details of percentage of certified employees as follows:

No. of eligible employees for certification as on 31.3.2019 (A)	**No. of Employees Certified as on 31.3.2019 (B)**	**%age of Employees Certified as on 31.3.2019 (C=B/A*100)**
65.00	23.00	35.38

92. The Petitioner has claimed that while evaluating the KPI-12 performance, performance is proposed to be considered 100% for certification level of 85% and for certification below 85%, performance decreases by 1% for every 3% decrease in the certification in line with the methodology of the Incentive calculation prescribed in the Regulation 29(5) of the Fees and Charges Regulations 2015. Percentage performance has been proportionately converted to marks scored which is as follows:

Performance during FY 2018-19*:	**83.462**
*** Formula**	**IF(C<85, (100-(85-C)/3),100)#**
Marks Scored (in proportion of the %age performance above)	4.173
* Average of 12 months	
# Upto 85% certification, performance is proposed to be considered 100% and for certification below 85%, performance shall decrease by 1% for every 3 % decrease in the certification in line with the methodology of the Incentive calculation prescribed in the Regulation 29(5) of the RLDC Fees and Charges Regulations 2015	

93. We have considered the submission of the Petitioner. The weightage for 'percentage of certified employees' is considered as 4.173 out of 5.

Overall Achievement of KPIs:

94. We have considered the submissions of the Petitioner with regard to KPI taking into account above. The following KPIs are allowed as per the methodology specified in Appendix-V of the Fees and Charges Regulations 2015:

Sl. No	Key Performance Indicators	Weightage	Petitioner claimed for FY 2018-19	Allowed
1	Reporting of Interconnection meter error	10	10.00	10.00
2	Reporting of Grid Incidents and Grid Disturbance	10	10.00	10.00
3	Average processing time of shut down request	10	10.00	10.00
4	Availability of SCADA System	10	9.996	9.996
5	Voltage Deviation Index (VDI)	10	10.00	10.00
6	Frequency Deviation Index (FDI)	10	10.00	10.00
7	Reporting of System Reliability	10	10.00	10.00
8	Availability of Website	10	9.999	9.999
9	Availability of Standby Supply	5	5.00	5.00
10	Variance of Capital expenditure	5	3.815	3.815
11	Variance of Non Capital expenditure	5	4.978	4.978
12	Percentage of Certified Employee	5	4.173	4.173
	Total	100	**97.961**	**97.961**

Perusal of the above table reveals that the Petitioner has achieved 97.961% in Key Performance Indicators out of possible achievement of 100%.

95. The Commission, under sub-clause (1) of Regulation 21 of the Fees and Charges Regulations 2015 has allowed Performance Related Pay to be met from the

incentive allowed in accordance with sub-clause (5) of Regulation 29 of the Fees and Charges Regulations 2015 that provides as follows:

> *"(5) The RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 7% of annual charges for aggregate performance level of 85% for three years commencing from 1.4.2014 and for aggregate performance level of 90% from 1.4.2017. The incentive shall increase by 1% of annual charges for every 5% increase of performance level above 90%: Provided that incentive shall be reduced by 1% of annual charges on pro rata basis for the every 3% decrease in performance level below 85%."*

96. The Commission, in its Order dated 10.06.2019 in Petition No. 344/MP/2018, has held as under:

> *"62. …….in exercise of provisions of "Power to Relax" under Regulation 35 of Fees and Charges Regulations, 2015 we hereby relax Regulation 29(5) of Fees and Charges Regulations, 2015 and direct that RLDCs or NLDC, as the case may be, shall be allowed to recover incentive of 15% of annual charges post implementation of pay revision w.e.f 1.1.2017 subject to ceiling as per DPE Guidelines in place of 7%, keeping other provisions of Regulation 29(5) same. In case of shortfall as per DPE Guideline, the balance amount shall be paid from the LDCD fund."*

97. In view of Regulation 29(5) of the Fees and Charges Regulations 2015 read with Order dated 10.06.2019 in Petition No. 344/MP/2018 and aggregate KPI level of 97.961% for 2018-19, the Commission hereby allows the Petitioner to recover 16.592% of annual charges for the financial year 2018-19 to meet the Performance Related Pay for the financial year 2018-19 as detailed below:

Aggregate Performance Level	% of Annual charges
90%	15%
90%-95%	+1%
95% - 97.961%%	+0. 592 %
Total – 97.961%%	Total – 16. 592%

98. As provided in Regulation 21(1) of Fees and Charges Regulations 2015, the Commission directs that the Performance Related Pay be computed in accordance with DPE guidelines and shall be met from the incentive allowed above.

99. The Commission observes that Regulations 29(6) of the Fees and Charges Regulations 2015 provides as below:

> *"The RLDCs or NLDC, as the case may be, shall compute the Key Performance Indicators on annual basis for the previous year ending on 31st March and submit to the Commission along with petitions for approval of the Commission as per Appendix V and Appendix VI of these Regulations:*
>
> *Provided that the key performance indicators of previous year ending on 31st March shall be considered to recover incentive on each year and shall be trued up at the end of the control period."*

100. Accordingly, the Petitioner is directed to file true up petition for control period 2014-19 within three months of issue of this order, taking into account the amount recovered from users and actual pay-out to the employees.

101. We further observe that the Board approvals submitted by the Petitioner cover only the executives and supervisors for payment of PRP. However, as per the details submitted by Petitioner, it is observed that the Petitioner has disbursed PRP to workmen also. The Petitioner is, therefore, directed to submit appropriate Board approval for same with the true up petition.

102. The Petition No. 68/MP/2020 is disposed of in terms of the above.

sd/-	**sd/-**	**sd/-**
(Arun Goyal) **Member**	**(I. S. Jha)** **Member**	**(P.K. Pujari)** **Chairperson**